IN THE HIGH COURT OF JUDICATURE AT PATNA

Civil Writ Jurisdiction Case No.16170 of 2022

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Kamini Kumari Wife of Avinash Kumar Singh Resident of Janglia, Ward No.-18, Thawe Road, P.S. and District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Principal Secretary, Education Department, Govt. of Bihar, Patna.
2. The District Magistrate, Gopalganj.
3. The District Programme Officer, (Establishment), Gopalganj.
4. The District Education Officer, Gopalganj.
5. The Mukhiya cum Chairman Panchayat Employment Committee, Gram Panchayat Raj Chourav, District- Gopalganj.
6. The Panchayat Secretary, Gram Panchayat Raj Chourav, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 335 of 2022

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Sant Kumar Prasad Son of Ram Ayodhya Prasad, resident of Village - Nipaniya, P.O. Salempur, P.S. - Isuapur, District - Saran at Chapra.

... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Government of Bihar, Patna.
2. The Director, Primary Education, Education Department, Government of Bihar, Patna.
3. The District Magistrate, Saran at Chapra, District - Saran at Chapra.
4. The District Education Officer, Saran at Chapra, District - Saran at Chapra.
5. The District Programme Officer (Establishment), Saran at Chapra, District - Saran at Chapra.
6. The Block Development Officer, Isuapur Block, District - Saran at Chapra.
7. The Block Education Officer, Isuapur Block, District - Saran at Chapra.
8. The Mukhiya, Gram Panchayat Raj, Nipaniya, Block - Isuapur, District - Saran at Chapra.
9. The Panchayat Secretary, Gram Panchayat Raj, Nipaniya, Block - Isuapur, District - Saran at Chapra.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 7455 of 2022

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1. Sita Devi Wife of Shri Bhupendra Kumar Singh Resident of Village-Pinarthu Khurd, Sonbarsa, P.S. Daraundha, District- Siwan.
2. Sangeeta Kumari Wife of Sri Satish Kumar Gupta Resident of Village-

Ekaderoba, P.S. Thawe, District- Gopalganj.

... ... Petitioners.

Versus

1. The State of Bihar through the Principal Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Principal Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Siwan.
5. The District Programme Officer, Siwan.
6. The Block Development Officer, Pachrukhi, Siwan.
7. The Block Education Officer, Pachrukhi, Siwan.
8. The Pramukh-cum-Chairman, Block Niyojan Unit, Pachrukhi, Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 7956 of 2022

==========

Bimala Prasad W/o Anil Kumar Manjhi, resident of Village- Jagatpur, P.S. - Barhariya, District- Siwan. ... ... Petitioner.

Versus

1. The State of Bihar and through the Principal Secretary, Department of Education, Government of Bihar, Patna.
2. The Principal Secretary, Department of Education, Government of Bihar, Patna.
3. The Director, Primary Education, Education Department, Government of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Establishment), Gopalganj, Bihar.
6. The Mukhiya-cum-Chairman, Panchayat Teacher Niyojan Unit, Gram Panchayat Raj, Paithan Patti, Manjha, Gopalganj.
7. The Panchayat Secretary-cum-Secretary, Panchayat Teachers Niyojan Unit, Gram Panchayat Raj, Paithan Patti, Manjha, Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 8092 of 2022

==========

Praveen Kumar Shahi Son of Akhilesh Shahi, Resident of Village- Baraitha, P.O. - Ahiyapur, P.S.- Vijaipur, District – Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, Patna.
2. The District Programme Officer (Estd.), Gopalganj.
3. The Block Development Officer, Vijaipur, District - Gopalganj.

4. The Block Education Officer, Vijaipur, District - Gopalganj.
5. The Mukhiya, Gram Panchayat Raj, Ahiyapur, Block - Vijaipur, District- Gopalganj.
6. The Panchayat Secretary, Gram Panchayat Raj, Ahiyapur, Block - Vijaipur, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 10955 of 2022

==========

Sunil Kumar Yadav Son of Sri Yogendra Chaudhary, Resident of Village - Sahebganj, Derwa, P.O. - Sonagarhwa, P.S. - Gopalpur, District - Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education Government of Bihar, New Secretariat, Patna.
2. The Director, Primary Education, Government of Bihar, New Secretariat, Patna.
3. The District Education Officer, Gopalganj.
4. The District Programme Officer (Establishment), Gopalganj.
5. The Block Employment Unit, Panchdewari through its Member Secretary the Block Development Officer, Panchdewari, P.O. and P.S. - Panchdewari, District - Gopalganj.
6. The Block Education Officer, Panchdewari, P.O. and P.S. - Panchdewari, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 11380 of 2022

==========

Sudhir Kumar S/o Shri Sachidanand Sharma R/o- Village- Pithauri (Takash), P.S.- Baniyapur, District- Saran at Chapra. ... ... Petitioner.

Versus

1. The State of Bihar through the Principal Secretary, Department of Education, Government of Bihar, Patna.
2. The Principal Secretary, Department of Education, Government of Bihar, Patna.
3. The District Education Officer, Saran at Chapra.
4. The District Programme Officer (Establishment), Saran at Chapra.
5. The Block Development Officer, Block- Issuapur, District- Saran at Chapra.
6. The Block Education Officer, Issuapur, District- Saran at Chapra.
7. The Mukhiya-cum-Chairman Employment Committee, Gram Panchayat Raj- Nipaniya, Block- Issuapur, District- Saran at Chapra.
8. The Panchayat Secretary-cum-Secretary Employment Committee, Gram Panchayat Raj- Nipaniya, Block- Issuapur, District- Saran at Chapra.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 12923 of 2022

==========

Noorain son of Late Md. Eakabal, Resident of Village-Vishunpura, P.S.- Sidhwalia, District-Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Principal Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Principal Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Estab), Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 15093 of 2022

==========

Vyas Kumar Singh Son of Jaleshwar Singh, Resident of Village - Khajuriya, P.S.- Sidhwaliya, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Principal Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Principal Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Education Department, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Estb), Gopalganj, Bihar.
6. Gram Panchayat Raj, Dumar Narendra, Sidhwaliya, Gopalganj.
7. The Mukhiya-cum-Chairman, Niyojan Unit, Gram Panchayat Raj, Dumar Narendra, Gopalganj.
8. The Panchayat Secretary, Niyojan Unit, Gram Panchayat Raj, Dumar Narendra, Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 15450 of 2022

==========

Kanhaiya Kumar Paswan @ Kanhaiya Kumar Pasban Son of Munshi Paswan, Resident of Village - Dularpur, P.S. - Fulwariya, District - Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Principal Secretary, Department of Education Govt. of Bihar, Patna.
2. The Principal Secretary, Department of Education, Govt. of Bihar, Patna.

3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Est), Gopalganj.
6. The Panchayat Secretary, Gram Panchayat Raj-Virndaban, District - Gopalganj.
7. The Mukhiya Gram Panchayat Majhikha Kala, Block- Fulwariya, District - Gopalganj.
8. The Block Development Officer Fulwariya, District - Gopalganj.
9. The Block Education Officer Fulwariya, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 15766 of 2022

==========

Amire Azam S/o Master Aainuddin, Resident of Village- Alampur, P.O.- Mahamadpur, P.S.- Jamo Bazar, District- Siwan. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The District Education Officer, Gopalganj.
4. The District Programme Officer (Establishment), Gopalganj.
5. The Block Development Officer, Uchhakagaon, District - Goapalganj.
6. The Block Education Officer, Uchhakagaon, District - Goapalganj.
7. The Mukhiya, Gram Panchayat Raj, Dahibhata, Block- Uchhakagaon, District - Goapalganj.
8. The Panchayat Secretary, Gram Panchyat Dahibhata, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 16673 of 2022

==========

Rinki Kumari Wife of Alok Kumar Singh @ Alok Singh, Resident of Janglia, Ward No. 18, Thawe Road, P.S. and District- Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Principal Secretary, Education Department, Govt. of Bihar, Patna.
2. The District Magistrate, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Mukhiya cum Chairman Panchayat Employment Committee, Gram Panchayat Raj Chourav, District- Gopalganj.
5. The Panchayat Secretary, Gram Panchayat Raj Chourav, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 17728 of 2022

==========

Sujit Kumar Singh Son of Sri Nagendra Singh, Resident of Village - Mahammadpur, P.O. - Tekniwas, P.S. - Mahammadpur, District - Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Development Officer, Barauli, P.O. and P.S - Barauli, District - Gopalganj.
5. The Block Education Officer, Barauli, P.O. and P.S. - Barauli, District - Gopalganj.
6. The Mukhiya-cum-Chairman, Panchayat Teachers Employment Committee, Gram Panchayat Raj, Kahla, Block and P.S. - Barauli, District - Gopalganj.
7. The Panchayat Secretary, Gram Panchayat Raj, Kahla, Block and P.S. - Barauli, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 18081 of 2022

==========

Puja Kumari Wife of Rupesh Singh, Resident of VIllage- Gangava, P.S.- Sidhwaliya, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Goalganj.
5. The District Programme Officer (Estab), Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 908 of 2023

==========

Kameshwar Prasad Yadav Son of Sri Bangali Ray, Resident of Village- Maharani, P.O.- Dighwa Dubauli, P.S.- Mahammadpur, District- Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt of Bihar, New Secretariat, Patna.

2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Development Officer, Baikunthpur, P.O. and P.S.- Baikunthpur, District- Gopalganj.
5. The Block Education Officer, Baikunthpur, P.O. and P.S.- Baikunthpur, District- Gopalganj.
6. The Mukhiya-cum-Chairman, Panchayat Teachers Employment Committee, Gram Panchayat Raj, Ajabinagar, Block and P.S.- Baikunthpur, District- Gopalganj.
7. The Panchayat Secretary, Gram Panchayat Raj, Ajabinagar, Block and P.S.- Baikunthpur, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 1037 of 2023

==========

Kiran Kumari D/o of Uma Manjhi Resident of Village- Bhendiya, P.S.- Thawe, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Estab), Gopalganj
6. The Block Development Officer, Gopalganj
7. The Block Education Officer, Gopalganj
8. The Mukhiya, Gram Panchayat Raj, Chauram, Gopalganj.
9. The Panchayat Secretary Gram Panchayat Raj, Chauram, Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 1116 of 2023

==========

Kumari Anamika Singh D/o Yogendra Singh Resident of Village- Bijulpur, P.S.- Baikunthpur, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.

5. The District Programme Officer (Estab.), Gopalganj.
6. The Panchayat Secretary, Gram Panchayat Raj, Srisiya, Kuchaikot, District- Gopalganj.
7. The Mukhiya, Gram Panchayat Raj, Srisiya, Kuchaikot, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 1120 of 2023

==========

Meera Kumari @ Mira Kumari D/o Krishna Pandit, Resident of Village- Harpur Tegarahi, P.S.- Mahammadpur, District- Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer, Gopalganj.
6. The Panchayat Secretary, Gram Panchayat Raj Kashi Tegarahi, Gopalganj.
7. The Mukhiya-Cum- Chairman of Panchayat Employment Committee, Gram Panchayat Raj, Kashi Tegarahi, Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 1124 of 2023

==========

Arjun Kumar Thakur Son of Sri Bikrama Thakur Resident of Village- Usri Mahalmunj, P.O.- Paharpur, P.S.- Baikunthpur, District- Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Development Officer, Baikunthpur, P.O. and P.S.- Baikunthpur, District- Gopalganj.
5. The Block Education Officer, Baikunthpur, P.O. and P.S.- Baikunthpur, District- Gopalganj.
6. The Mukhiya-cum-Chairman, Panchayat Teachers Employment Committee, Gram Panchayat Raj, Dighwa South, Block and P.S.- Baikunthpur, District- Gopalganj.
7. The Panchayat Secretary, Gram Panchayat Raj, Dighwa South, Block and P.S.- Baikunthpur, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 4554 of 2023

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1. Ranjana Kumari Wife of Shri Ripu Kumar Dixit, Resident of Koreya Dixit, P.O.-Jagtaul, Koreya, District Gopalganj, Pin-841426.
2. Nagma Shaheen, Daughter of Shri Shamshad Ali, Resident of Village-Tarwara, P.O.-Tarwara, District-Siwan, Pin-841506.
3. Parween Zafri, Wife of Shri Javed Ahmad, Resident of House No.53 KH, Village-Pipra, P.O. Pipra, District-Gopalganj, Pin-841427.
4. Babuddin Ali, son of Shri Mokhtar Ali, Resident of Village-Saraiya, Post-Saraiya, District-Siwan, PIn-841506.
5. Ghulam Husain, Son of Shri Sageer Ahmad, Resident of Barasara, Barharia, P.O. Barharia, District Siwan, Pin-841232.
6. Jitendra Kumar Manjhi, son of Shri Sivbalak Manjhi, Resident of 70, Tilsandi, Braharia, P.O. Barharia, District Siwan, Pin-841232.
7. Pramod Paswan, son of Shri Baijnath Paswan, Resident of UkhaiPurab Patti, P.O.-Ukhai, District Siwan, Pin-841227.
8. Dharmendra Kumar Bhakta, son of Shri Jagdish Bhakta, resident of Village-Dihiya, PipraNaryan, Post-Dindayalpur, District-Siwan, Pin-841506.
9. Sarita Singh, Wife of Shri Vinay Kumar Prasad, Resident of Kothuasarangpur, P.O.-Kothuasarangpur, District-Siwan, Pin-841238.
10. Gudiya Kumari, Wife of Shri Kumar Manikant, Resident of Vilage-New Bhupatipur, South Bhupatipur, Post-Sheikhpura, District-Patna, Pin-800020.
11. Sangita Kumari Wife of Sri Rajesh Singh, Resident of Uttar Tola Itwa, P.S.-Itwa, District-Siwan, Pin-841241.

... ... Petitioners.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Bihar, Patna.
2. Director, Primary Education, Bihar, Patna.
3. District Education Officer, Siwan.
4. District Programme Officer, Establishment, Siwan.
5. Block Development Officer-cum-Secretary, Block Teachers Employment Unit, Pachrukhi, District-Siwan.
6. Block Education Officer, Pachrukhi, District-Siwan.
7. Block Teachers Employment Unit, Pachrukhi, District-Siwan through its Secretary.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 7405 of 2023

==========

Amit Kumar Son of Late Bishwanath Ray Ward No. 10, resident of village- Hansanpura, Post Office Bansohi, Police Station - Bhagwanpur Hat, District – Siwan. ... ... Petitioner.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar.
2. The Additional Chief Secretary-cum-Principal Secretary Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Education Department, Govt. of Bihar, Patna.
4. The District Magistrate, Saran.
5. The District Education Officer, Saran.
6. The District Programme Officer (Establishment), Saran.
7. The Block Development Officer, Manjhi, Saran.
8. The Block Education Officer, Manjhi, Saran.
9. The Panchayat Secretary, Gram Panchayat Raj Balesra, Manjhi, Saran.
10. The Mukhiya, Gram Panchayat Raj Balesra, Manjhi, Saran
11. The Headmaster, Govt. Primary School Kohra Balak, Manjhi, Saran.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 9405 of 2023

==========

Ajay Kumar Anand Son of Shivnandan Yadav Resident of Village- BHawanipur, PO and PS- Bhawanipur, District-Purnea, BIhar.

... ... Petitioner.

Versus

1. The State of Bihar through Principal Secretary, Department of Education, Government of Bihar, Patna.
2. The Director, Secondary Education, Government of Bihar, Patna.
3. The District Magistrate, Araria.
4. The District Development Commissioner (D.D.C.)-Cum-Chief Executive officer, Zila Parishad, Araria.
5. The District Education Officer, Araria.
6. The District Programme Officer (Establishment), Araria.
7. The Chairman, Zila parishad, Araria.
8. Jhashesh Kumar Son of Shyam Narayan Yadav Resident of Village-Dwarika Tola, P.O.-Bhat Khora, P.S.-Muraliganj, District-Madhepura, Bihar.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 10139 of 2023

==========

Madhuri Kumari Daughter of Gauri Shankar Thakur, Resident of Village and P.O.- Khetith, P.S.- Baikunthpur, District- Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Development Officer-cum-Secretary, Block Teacher Employment Unit, Baikunthpur, P.O. and P.S.- Baikunthpur, District- Gopalganj.
5. The Block Education Officer, Baikunthpur, P.O. and P.S.- Baikunthpur, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 10732 of 2023

==========

Niku Wife of Sri Mukesh Kumar Shukla, resident of Village and P.O.- Khajuhatti, P.S.-Baikunthpur, District-Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Estlablishment), Gopalganj.
4. The Block Education Officer, Baikunthpur, P.O. and P.S.-Baikunthpur, District-Gopalganj.
5. The Panchayat Secretary, Gram Panchayat Raj, Dharmbari, Block and P.S.- Baikunthpur, District-Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 13526 of 2023

==========

1. Sharwan Kumar S/o Biadya Narayan Prasad, Resident of village - Sumaka, P.S. - Chandi, District - Nalanda, Presently Posted at Primary School, Sirnawan, Block Chandi, District Nalanda.
2. Indrajeet Kumar, S/o Etwari Prasad, R/o Village and P.O. Kauri, P.S.- Noorsarai, District - Nalanda, Presently posted at Primary School, SirnawanBlock, Nalanda.
3. Arbind Kumar, S/o Nandu Singh Yadav, R/o Village Porajeet, P.O.- Sirnawan, P.S. Bena, District Nalanda, Presently posted at Primary School, Porajeet, Block Chandi, District- Nalanda.
4. Sintu Kumar, S/o Kishori Prasad, R/o Village, P.O.- Pilich, P.S.- Parwalpur, District Nalanda, Primary School, Sirnawan Block, Nalanda.
5. Mithilesh Kumar, S/o Ramprit Prasad, R/o Village and P.O.- Sirnawan, P.S. Bena, District Nalanda, Primary School, Porajeet Block, Nalanda.

... ... Petitioners.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Nalanda.
5. The District Programme Officer (Estb.), Nalanda.
6. Block Development Officer, Nalanda, District Nalanda.
7. The Block Education Officer, Nalanda, District Nalanda.
8. The Panchayat Secretary, Gram Panchayat Raj, Sirnawan, District Nalanda.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 16458 of 2023

==========

Mamta Kumari @ Mamata Kumari Wife of Sri Yogendra Kumar Resident of Sri Ram Nagar, Hajiyapur Ward No. 26, P.S.-Gopalganj Town, District-Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Panchayati Raj Officer, Phulwariya, P.O. and P.S.-Phulwariya, District-Gopalganj.
5. The Block Education Officer, Phulwariya, P.O. and P.S.-Phulwariya, District-Gopalganj.
6. The Mukhiya-Cum-Chairman, Panchayat Employment Committee, Gram Panchayat Raj, Churamanchak, P.O. and P.S.-Phulwariya, District-Gopalganj.
7. The Panchayat Secretary, Gram Panchayat Raj, Churamanchak, P.O. and P.S.-Phulwariya, District-Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 17645 of 2023

==========

Rina Kumari Daughter of Vikram Narayan Singh, Resident of Village and P.O. - Khetith, P.S. - Baikunthpur, District- Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.

4. The Block Development Officer-cum-Secretary, Block Teacher Employment Unit, Baikunthpur, P.O. and P.S. - Baikunthpur, District - Gopalganj.

5. The Block Education Officer, Baikunthpur, P.O. and P.S. - Baikunthpur, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 17679 of 2023

==========

Shyamli @ Shyamali Daughter of Jay Nath Singh Resident of Lodipur, China Kothi, Near Bihar Fire Service, Patna, P.S.-Kotwali, District-Patna, Presently Working as Block as Block Teacher in Upgraded Middle School, Balahan, Block-Baikunthpur, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.

2. The District Educcation officer, Gopalganj.

3. The District Programme Officer (Establishment), Gopalganj.

4. The Block Development Officer-Cum-Secretary, Block Teacher Employment Unit, Baikunthpur, P.O. and P.S.-Baikunthpur, District-Gopalganj.

5. The Block Education Officer, Baikunthpur, P.O. and P.S.-Baikunthpur, District-Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 17762 of 2023

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Babita Kumari Wife of Shri Rajesh Thakur @ Rajesh Singh Resident of Village- Mairi Makhsupur, Post Office- Chakia, Police Station- Bhagwanpur Hat, District- Siwan. At present Posted and Working as a Panchayat Teacher in Govt. Primary School Mairi Makhsuspur, Anchal- Bhagwanpur Hat, District- Siwan. ... ... Petitioner.

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reforms, Govt. of Bihar.

2. The Additional Chief Secretary-cum- Principal Secretary, Education Department, Govt. of Bihar, Patna.

3. The Director, Primary Education, Education Department, Bihar, Patna.

4. The District Magistrate, Siwan.

5. The District Education Officer, Siwan.

6. The District Programme Officer (Establishment), Education, Siwan.

7. The Block Development Officer (Establishment), Education, Siwan.

8. The Block Education Officer, Block- Bhagwanpur Hat, District- Siwan.

9. That Panchayat Secretary, Gram Panchayat Raj Balha Eraji, Anchal Bhagwanpur Hat, District- Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 18173 of 2023

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1. Sarita Kumari @ Sarita Devi Prem Kumar Prasad, Resident of Village- Musehari, Police Station- Jamo Bazar, District- Siwan.
2. Manoj Kumar Singh, Son of Yogendra Singh, resident of village - Hariharpur (Kala), Police Station - Goreyakothi, District - Siwan.
3. Ajit Kumar Singh, Son of Shri Thakur Singh, resident of village- Hariharpur (Kala), Police Station - Goreyakothi, District - Siwan.
4. Anuj Singh, Son of Amarjit Singh, resident of village - Mirzapur, Gorea Kothi, Police Station - Goreyakothi, District - Siwan.
5. Ghanshyam Tiwari, Son of Harishankar Tiwari, resident of village Hulas Chapra, Police Station - Goreyakothi, District - Siwan.
6. Hari Mohan Tiwary, Son of Ramendar Tiwary, resident of House No. 106, Madhuban Enclave, G.T. Road, Khera Dharmpura, Police Station - Gautam Buddha Nagar, Uttar Pradesh.
7. Mritunjay Kumar Pandey, Son of Raghaw Rabindra Pandey, resident of village Goriakothi, Police Station- Goriakothi, District - Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary-cum- the Principal Secretary, Department of Education, Government of Bihar, Patna.
3. The Director, Primary Education, Government of Bihar, Patna.
4. The District Magistrate, Siwan.
5. The District Education Officer, Siwan.
6. The District Programme Officer (Establishment), Siwan.
7. The Chairman of Block Employment Committee- cum - Prakhand Pramukh, Goreyakothi, District - Siwan.
8. The Block Development Officer, Goreyakothi, Siwan.
9. The Block Panchayati Raj Officer, Goreyakothi, Siwan.
10. The Block Education Officer, Goreyakothi, Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 18315 of 2023

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Fulmati Shaw resident of Village- Shahpur Hata Tola, P.O and P.S- Gopalpur, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through Principal Secretary, Education Deptt. Govt. of Bihar, Patna.

2. District Magistrate, District- Gopalganj.
3. Director, Primary Education, Govt. of Bihar, Patna.
4. District Education Officer, District- Gopalganj.
5. District Programme Officer (Establishment), District Gopalganj.
6. The Block Education Officer, Kuchaikot, District-Gopalganj.
7. The Panchayat Secretary -cum- Secretary Employment Unit Gram Panchayat Bankatta, Kuchaikot, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 18362 of 2023

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Jamila Khatoon @ Jamila Khatun Wife of Md. Shah Alam, Resident of Village and P.O. - Barahima, P.S. - Sidhwaliya, District - Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Panchayati Raj Officer, Barauli, P.O. and P.S. - Barauli, District - Gopalganj.
5. The Block Education Officer, Barauli, P.O. and P.S. - Barauli, District - Gopalganj.
6. The Panchayat Secretary-cum-Secretary, Panchayat Teacher Employment Unit, Gram Panchayat Raj, Rampur, P.O. - Rampur, Block and P.S. - Barauli, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 18409 of 2023

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Sunil Kumar Singh Son of Shri Rambahadur Singh, Resident of village- Seriyan, Post Office - Baiju Barhoga, Seria, Police Station - Baikunthpur, District Gopalganj. At present posted and working as Prakhand Teacher in Govt. Middle School Mujaha, Block - Baikunthpur, District - Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar Through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary -cum-the Principal Secretary Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Establishment), Gopalganj.
6. The Block Development Officer-cum- the Secretary, Block Teachers

Employment Unit Baikunthpur, District - Gopalganj.

7. The Block Education Officer, Baikunthpur, District - Gopalganj.

8. The Block Panchayati Raj Officer-cum- the Executive Officer, Panchayat Samiti Baikunthpur, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 436 of 2024

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1. Arjun Kumar son of Late Hiralal Singh, resident of village - Sipah, Post Office and Police Station - Basantpur, District - Siwan. At present posted and working as Prakhand Teacher in Govt. Upgraded Middle School Madarpur (Rajput Tola), Anchal - Lakri Nabiganj, District Siwan.

2. Satish Kumar Dubey Son of Janardan Dubey, Resident of village -Narayanpur, Post Office - Uchkagaon, Police Station - Kuchaikot, District - Gopalganj. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Jalalpur Hindi, Anchal - Lakri Nabiganj, District - Siwan.

3. Munni Khatoon Daughter of Ali Raja Hussain, Resident of village Mura, Police Station Basantpur, District-Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Wazidpur Urdu, Anchal - Lakri Nabiganj, District - Siwan.

4. Ishrat Parveen @ Ishrat Parbeen Daughter of Ainul Haque Ansari, Resident of Village and Post Office - Mustafabad, Police Station - Goreyakothi, District - Siwan. At present posted and working as a Prakhand Teacher in Govt. Middle School Sikatiya, Anchal Lakri Nabiganj, District - Siwan.

5. Kumari Seema Gupta Daughter of Vinod Gupta, Resident of village and Post Office and Police Station Basantpur, District - Swian. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Wazdipur Urdu, Anchal - Lakri Nabiganj, District - Siwan.

6. Wazda Tabbasum, Daughter of Samiullah Ansari, Resident of village -Sahnawazpur, Police Station - Goreyakothi, District - Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Khawaspur Hindi, Anchal - Lakri Nabiganj, District - Siwan.

7. Md. Mojibur Rahman Son of Ataur Rah, Resident of village and Post Office Mustafabad, Police Station - Goreyakothi, District-Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Khawaspur Hindi, Anchal - Lakri Nabiganj, District - Siwan.

8. Shiv Kumar Ram Son of Kalam Ram, Resident of village Bindwal, Post Office - Chainpur, Police Station Goreyakothi, District Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Indauli, Anchal Lakri Nabiganj, District - Siwan.

9. Gulab Chand Ram Son of Rampyare Ram, Resident of village and Post Office - Khajuri, Police Station Kuchaikot, District Gopalganj. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Ujjaina, Anchal - Lakri Nabiganj, District - Siwan

10. Dinesh Singh Son of Ramashankar Singh, Resident of village and Post

Office Ratanpura, Police Station - Gopalpur, District - Gopalganj. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Basauli, Anchal - Lakri Nabiganj, District - Siwan

11. Nitu Kumari Daughter of Shailanath Singh, Resident of village and Post Office - Kawalpur, Police Station Goreyakothi, District - Saran at Chapra. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Barwan Dumri, Anchal - Lakri Nabiganj, District - Siwan.

12. Md. Ziyaul Rahman @ Md. Ziyau Rehman Son of Ainul Haque Ansari, Resident of village - Mustafabad, Post Office Chainpur, Police Station Goreyakothi, District - Siwan. At present posted and working as a Prakhand Teacher in Govt. Kanya Middle School Nandpur, Anchal - Lakri Nabiganj, District - Siwan.

13. Kumari Arti Kushwaha Wife of Chandan Kumar, Resident of village and Post Office Uchkagaon, Police Station - Kuchaikot, District - Gopalganj. At present posted and working as a Prakhand Teacher in Govt. Middle School Bishunpura, Anchal Lakri Nabiganj, District - Siwan.

14. Ajay Kumar Gupta, Son of Yogendra Prasad Gupta, Resident of village and Post Office - Sasamusa, Police Station - Kuchaikot, District - Gopalganj. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Ujjaina, Anchal Lakri Nabiganj, District - Siwan.

15. Savitri Kumari Daughter of Sahdeo Ram, Resident of village and Post Office - Chainpur, Police Station - Goreyakothi, District Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Bhadda Urdu, Anchal Lakri Nabiganj, District - Siwan.

16. Anupma Kumari Daughter of Ranjit Singh, Resident of village and Post Office - Uchkagaon, Police Station - Kuchaikot, District - Gopalganj. At present posted and working as a Prakhand Teacher in Govt. Middle School Kishunpura, Anchal - Lakri Nabiganj, District - Siwan.

17. Md. Rizwan Son of Sagir Alam, Resident of village and Post Office Lakri Nabiganj, Police Station - Nabiganj, District - Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle Lakri Maktab, Anchal - Lakri Nabiganj, District - Siwan.

18. Shahid Ekbal Son of Sahabuddin Ahmad, Resident of village and Post Office and Police Station- Basantpur, District - Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Nandpur, Anchal - Lakri Nabiganj, District - Siwan.

19. Ajay Kumar Son of Hari Narayan Pandey, Resident of village and Post Office - Gopalpur, Police Station - Nabiganj, District - Siwan. At present posted and working as a Prakhand Teacher in Govt. Middle School Gopalpur, Anchal - Lakri Nabiganj, District - Siwan.

20. Subi Kumari Daughter of Rameshwar Prasad Yadav, Resident of village - Basauli, Post Office - Nabiganj, Police Station Nabiganj District Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Lachhua, Anchal - Lakri Nabiganj, District - Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.

2. The Additional Chief Secretary cum the Principal Secretary, Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Siwan.
5. The District Programme Officer (Establishment), Siwan.
6. The Block Development Officer Lakri Nabiganj, District-Siwan.
7. The Block Education Officer, Lakri Nabiganj, District-Siwan.
8. The Block Panchayat Raj Officer cum the Block Development Officer, Lakri Nabiganj, District-Siwan.
9. The Panchayat Secretary, Gram Panchayat Raj Lakri Nabiganj, Block-Lakri Nabiganj, District-Siwan.
10. The Secretary, Block Employment Unit, Block-Lakri Nabiganj, District-Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 1001 of 2024

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Murshid Alam Son of Rahmuddin, Resident of Village and Post Office - Khawaspur, Ward No. 8, Khawaspur Tola Malikana, Near- Road, Police Station - Basantpur, District – Siwan. ... ... Petitioner.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary-cum-the Principal Secretary, Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Siwan.
5. The District Programme Officer (Establishment), Siwan.
6. The Block Development Officer, Lakarinaviganj, District - Siwan.
7. The Block Education Officer, Lakarinaviganj, District - Siwan.
8. The Block Panchayati Raj Officer-cum-the Block Development Officer, Lakarinaviganj, District - Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 1280 of 2024

==========

Kumari Annu Tiwari @ Kumari Anu Tiwari Daughter of Sri Lalan Tiwari, Resident of Village - Dhanauti, P.O. and P.S. - Mashrak, District- Saran, Presently working as Block Teacher, Upgraded Middle School, Hamidpur, Block- Baikunthpur, District – Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.

2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Development Officer-cum-Secretary, Block Teacher Employment Unit, Baikunthpur, P.O. and P.S. - Baikunthpur, District - Gopalganj.
5. The Block Education Officer, Baikunthpur, P.O. and P.S. - Baikunthpur, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 3103 of 2024

==========

Anil Kumar Srivastva Son of Late Laxman Prasad Shrivastva @ Laxuman Prasad Srivastva, Resident of village - Bhagwanpur, P.S. - Thawe, District-Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Estb), Gopalganj.
6. The Block Education Officer, Barauli, District Gopalganj.
7. The Panchayat Secretary, Gram Panchayat, Devapur, Barauli, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 3718 of 2024

==========

Rajesh Kumar Singh son of Sri Nawal Kishore Singh, Resident of Village-Chamanpura, P.O.- Chamanpura, District- Gopalganj, presently working as Block Teacher, Upgraded Middle School, Pyarepur, Block-Baikunthpur, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Development Officer cum Secretary, Block Teacher Employment Unit, Baikunthpur, P.O. and P.S.-Baikunthpur, District-Gopalganj.
5. The Block Education Officer, Baikunthpur, P.O. and P.S.-Baikunthpur, District-Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 3883 of 2024

==========

Ganesh Kumar Singh Son of Dwarika Nath Singh, resident of Village- Dharmbari, P.S - Baikunthpur, District – Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through Additional Chief Secretary, Education Department, New Secretariat, Patna.
2. State Appellate Authority through its Chairperson, Education Department 5C-D, Niyojan Bhawan, Bailey Road, Patna.
3. District Education Officer, Gopalganj.
4. District Programme Officer (Establishment), Gopalganj, Education Department, District - Gopalganj.
5. Block Education Officer, Baikunthpur, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 4140 of 2024

==========

Ramta Prasad Son of Brahmdeo Prasad @ Brahamdew Prasad Resident of Village- Kumhar @ Kushahar, P.S.- Mahamadpur, District- Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Estb), Gopalganj.
6. The Block Education Officer, Baikunthpur, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 4160 of 2024

==========

Ragini Kumari Wife of Ajay Kumar Singh, Resident of Village Pipra, P.S.- Sidhwalia, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Estb.), Gopalganj.

6. The Block Education Officer, Baikunthpur, District Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 4178 of 2024

==========

1. Sumitra Kumari Wife of Mankeshwar Sah, Resident of Village Uchkagaon, Post Office -Uchkagaon, District - Gopalganj Presently residing at Nabihata Kail, District -Siwan, At present posted and working as Prakhand Teacher in Govt. Upagraded Middle School Suryapura Ahir Toli, Anchal - Basantpur, District - Siwan.
2. Mani Prakash Dubey, Son of Om Prakash Dubey, Resident of Village 9, Narayan Pur, Narayaneshwar Mandir, Police Station Kuchaikote, District - Gopalganj, At present posted and working as a Prakhand Teacher in Govt. Higher Secondary 10 Plus 2 School, Karcholiya, Anchal Basantpur, District - Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary -cum- the Principal Secretary, Department of Education, Government of Bihar, Patna.
3. The Director, Primary Education, Government of Bihar, Patna.
4. The District Magistrate, Siwan.
5. The District Education Officer, Siwan.
6. The District Programme Officer (Establishment), Siwan.
7. The Secretary-cum- the Block Development Officer, Block Teacher Employment Unit, Basantpur, District Siwan.
8. The Block Development Officer, Basantpur, Siwan.
9. The Block Panchayati Raj Officer, Basantpur, Siwan.
10. The Block Education Officer, Basantpur, Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 4496 of 2024

==========

Anchal Kumari wife of Shri Raju Yadav @ Raju Kumar Yadav, resident of Village-Markan, Post Office-Markan, Police Station-Hussainganj, District-Siwan, at present posted and working as Panchayat Teacher in Govt. Primary School Korara Sahwazpur, Anchal-Hussainganj, District-Siwan.

... ... Petitioner.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary cum the Principal Secretary, Department of Education, Government of Bihar, Patna.
3. The Director, Primary Education, Government of Bihar, Patna.

4. The District Magistrate, Siwan.
5. The District Education Officer, Siwan.
6. The District Programme Officer (Establishment), Siwan.
7. The Block Development Officer, Hussainganj, Siwan.
8. The Block Education Officer, Hussainganj, Siwan.
9. The Block Panchayati Raj Officer, Hussainganj, Siwan.
10. The Panchayat Secretary Gram Panchayat Raj Habibganj, Anchal-Hussainganj, District-Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 5932 of 2024

==========

1. Amarjeet Kumar Hari Narayan Shah, Resident of Village- Chitauli Bazar, Chittauli Kala, Police Station- Goreyakothi, District - Siwan.
2. Bikash Kumar @ Vikas Kumar, son of Arjun Singh, resident of village - Hariharpur Kala, Police Station - Goreyakothi, District - Siwan.
3. Bina Kumari, Daughter of Bhuneshwar Singh, resident of village - Barhoga Kothi, Barhoga Parsotim, Police Station - Goreyakothi, District - Siwan.
4. Sanjiv Kumar, son of Jawahar Bharti, resident of Ward No. 20, Krishna Nagar, Post Officer and District Gopalganj at present residing at Goreyakothi West Mathia, Police Station Goreyakothi, District Siwan.
5. Madhuri Kumari, Daughter of Thakur Singh, resident of village - Hariharpur (Kala), Police Station Jamo Bazar, District - Siwan.

... ... Petitioner.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Government of Bihar, Patna.
3. The Director, Primary Education, Government of Bihar, Patna.
4. The District Magistrate, Siwan.
5. The District Education Officer, Siwan.
6. The District Programme Officer (Establishment), Siwan.
7. The Block Development Officer -cum- Member Secretary, Block Employment Unit, Goreyakothi, District - Siwan.
8. The Block Development Officer, Goreyakothi, Siwan.
9. The Block Panchayati Raj Officer, Goreyakothi, Siwan.
10. The Block Education Officer, Goreyakothi, Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 8696 of 2024

==========

1. Jairam Rajak Son of Shri Magister Rajak Resident of village -Tiyay, Ward No. 1, TA, Police Station-Andar, District-Siwan. At present posted and working as Prakhand Teacher in Govt. Upgraded Middle School Suryapura, Anchal-Ziradei, District-Siwan.
2. Dinesh Kumar Ram Son of Shri Rambachan Ram Resident of village Bangra Ujjain, Miyan Ke Bhatkan, Police Station - Andar, District-Siwan. At present posted and working as Prakhand Teacher in Govt. Upgraded School Hirmakariyar, Anchal - Ziradei, District-Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary -cum- the Principal Secretary, Department of Education, Government of Bihar Patna.
3. The Director, Primary Education, Government of Bihar, Patna.
4. The District Magistrate, Siwan.
5. The District Education Officer, Siwan.
6. The District Programme Officer (Establishment), Siwan.
7. The Secretary-cum- the Block Development Officer, Block Teacher Employment Unit, Ziradei, District - Siwan.
8. The Block Development Officer, Ziradei, Siwan.
9. The Block Panchayati Raj Officer, Ziradei, Siwan.
10. The Block Education Officer, Ziradei, Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 9044 of 2024

==========

Priyanka Kumari Daughter of Krishna Kant Singh, W/o Sri Amit Kumar Singh, Resident of Village - Sipah, P.O. and P.S.- Basantpur, District - Siwan, presently residing at Village and P.O.- Ratan Padauli, P.S. - Bhagwanpur Hat, District – Siwan. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Siwan.
3. The District Programme Officer (Establishment), Siwan.
4. The Block Panchayati Raj Officer, Bhagwanpur Hat, P.O. and P.S. - Bhagwanpur Hat, District - Siwan.
5. The Block Education Officer, Bhagwanpur Hat, P.O. and P.S. - Bhagwanpur Hat, District - Siwan.
6. The Panchayat Secreatry, Gram Panchayat Raj, Sarai Padauli, Block - Bhagwanpur, District - Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 9061 of 2024

==========

Prem Prakash Dubey Son of Atma Nand Dubey, resident of Village- Nagwa, P.O.- Charauli, P.S.- Bhagwanpur Hat, District- Siwan. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Government of Bihar, Patna.
2. The Director, Primary Education, Education Department, Government of Bihar, Patna.
3. The District Magistrate, Siwan.
4. The District Education Officer, Siwan.
5. The District Programme Officer (Establishment), Siwan.
6. The Block Development Officer, Bhagwanpur Hat, District- Siwan.
7. The Block Education Officer, Block- Bhagwanpur Hat, District- Siwan.
8. The Block Panchayati Raj Officer-cum-Executive Officer, Panchayat Samiti, Bhagwanpur Hat, District- Siwan.
9. Headmaster, Utkramit Madhya Vidyalaya, Chaugethiya, P.S. and Block- Bhagwanpur Hat, District- Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 9062 of 2024

==========

Ramita Kumari Wife of Sri Manoj Kumar, Resident of Village- Basantpur, P.S.- Basantpur, District- Siwan. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Government of Bihar, Patna.
2. The Director, Primary Education, Education Department, Government of Bihar, Patna.
3. The District Magistrate, Siwan.
4. The District Education Officer, Siwan.
5. The District Programme Officer (Establishment), Siwan.
6. The Block Development Officer, Bhagwanpur Hat, District- Siwan.
7. The Block Education Officer, Block- Bhawanpur Hat, District- Siwan.
8. The Panchayat Secretary, Gram Panchayat, Rajapur, Bhagwanpur Hat, District- Siwan.
9. Headmaster, New Primary School, Banbey Chourauli, Block- Bhawanpur Hat, District- Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 10001 of 2024

==========

1. Bharosha Kumari @ Bharosa Kumari Daughter of Krishna Prasad Gupta, Wife of Sri Birendra Kumar Prasad, Resident of Village- Karahi Khurd, P.O. and P.S.- Basantpur, District- Siwan.
2. Manish Kumar Pal, Son of Mohar Lal Prasad, Resident of Village and P.O.- Barkagaon, P.S.- Bhagwanpur Hat, District- Siwan.
3. Pawan Kumar Singh, Son of Prabhunath Singh, Resident of Village- Lauwan Khurd, P.O.- Mirzapur, P.S.- Janta Bazar, District- Chapra.

... ... Petitioners.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Siwan.
3. The District Programme Officer (Establishment), Siwan.
4. The Block Education Officer, Bhagwanpur Hat, P.O. and P.S. - Bhagwanpur Hat, District- Siwan.
5. The Panchayat Secretary, Gram Panchayat Raj, Khedhwa, Block- Bhagwanpur Hat, District- Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 10844 of 2024

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1. Kumari Sudha Yadav D/o Basudeo Yadav, R/o Vill- Gararia, P.O and P.S.- Guthani, Distt- Siwan.
2. Nirmala Tiwari D/o Chandra Shekhar Dubey, R/o Vill and P.O. and P.S.- Guthani, Distt- Siwan.
3. Khusbu Chaturvedi D/o Ganga Sagar Chaturvedi, R/o Vill- Sematar, P.O. and P.S.- Guthani, Distt- Siwan.
4. Ragini Kumari D/o Kameshwar Singh, R/o Vill- Belore, P.S.- Guthani, Distt- Siwan.
5. Pradeep Kumar Kushwaha, S/o Vyas Kushwaha, R/o Vill- Sohrai, P.O. and P.S.- Guthani, Distt- Siwan.
6. Rita Devi, D/o Rudal Yadav, R/o Vill- Sematar, P.O. and P.S.- Guthani, Distt- Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Government of Bihar, Patna.
2. The Additional Chief Secretary, Education Department, Government of Bihar, Patna.
3. The Director, Primary Education, Government of Bihar, Patna.
4. The District Education Officer, Siwan.
5. The District Programme Officer (Establishment), Siwan.
6. The Block Education Officer, Guthani, Distt- Siwan.

7. The Secretary, Block Teacher Niyojan Unit, Block- Guthani, Distt- Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 11137 of 2024

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1. Rajnish Kr. Bhargav S/O- kameshwar Singh R/o vill-Maghari, P.O-Saghar Sultanpur, P.s- Bhagwanpur Hat, District-Siwan.
2. Manoj Kumar Yadav @ Manoj Yadav S/O-Udaynarayan Yadav R/O- Vill and P.O- Khajuri, P.S- Sasamusa, Distt- Gopalganj.
3. Firoj Ahmad S/O- Dil Mohammad R/O- Vill- Alampur, P.O- Mohammadpur, P.S- Barharia, Distt- Siwan.
4. Alka Kumari W/O- Dev Kumar Singh R/O- Vill- Raghunathpur Tola Koninaya, P.O- Rampur, P.s-kesharia, Distt-east Champaran.
5. Seeta Kumari @ Seeta Singh D/O Sujit kumar R/O Vill and P.O- Sultanpur (Urdu), P.S- Bhagwanpur Hat, Distt-Siwan.
6. Jitendra Kumar Rai S/O Bachcha Ray R/O- Vill and P.O- Mithi, P.S- Goriyakothi, Distt- Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Government of Bihar, Patna
2. The Additional Chief Secretary, Education Department, Government of Bihar, Patna
3. The Director, Primary Education, Government of Bihar Patna.
4. The District Education Officer, Siwan.
5. The District Programme Officer (Establishment), Siwan.
6. The Block Education Officer, Basantpur, Distt- Siwan.
7. The Secretary, Block Employment Unit- Basantpur, Block- Basantpur, Distt- Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 11461 of 2024

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Puja Kumari wife of Sunil Singh and Daughter of Ramnaresh Singh, resident of Village-Karn Kudariya, P.O.-Dumarsan Bangra, Kundariya, P.S.-Masrak, District-Gopalganj, at present residing at Village-Marwa, P.S.-Baikunthpur, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Principal Secretary, Education Department, Govt. of Bihar, Patna.
2. The District Magistrate, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The District Education Officer, Gopalganj.

5. The Secretary Teacher Employment Unit-cum-Block Development Officer, Baikunthpur, District-Gopalganj.

6. The Member cum Block Education Officer, Baikunthpur, District-Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 11855 of 2024

==========

1. Baby Kumari D/o Rambalak Singh R/o Village-Bhadal, P.O. Bhimpur, P.S. Barharia, District-Siwan.

2. Kumari Mira D/o Sri Ramdeo Prasad, W/o-Surendra Prasad R/o Village-Kodai, P.O. Chap, P.S. Pachrukhi, District-Siwan.

3. Nitu Kumari D/o Yogendra Prasad, W/o-Santosh Kumar R/o Village-Gudhni, P.O. and P.S. Gudhni, District-Siwan.

4. Khurshid Alam S/o-Abdul Karim R/o Village-Kajidhamsar, P.O. Panditpur, P.S. Janta Bazar, District-Siwan.

5. Ajimullah Ansari S/o-Abdul Rahman Ansari R/o Village-Beldari Tola, P.O. Maharajganj, P.S. Draunda, District-Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Government of Bihar, Patna,

2. The Additional Chief Secretary, Education Department, Government of Bihar, Patna,

3. The Director, Primary Education, Education Department, Government of Bihar, Patna,

4. The District Education Officer, Siwan.

5. The District Programme Officer (Est.) Siwan.

6. The Block Education Officer, Panchrukhi, Block, District-Siwan.

7. The Block Development Officer, Panchrukhi, Block, District-Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 11891 of 2024

==========

1. Gyan Prakash Singh S/o Niteshwar Prasad Singh R/o Village-Narharpur, P.O.-Kishunpura, Distt-Siwan.

2. Vimlesh Kumar Singh S/o Sachhidanand Singh R/o Village-Shekhpurva, P.O. Mahualmahal, P.S.-M.H. Nagar, Distt-Siwan.

3. Ajay Kumar S/o Kashinath Pandey R/o Village-Bhamitola, P.S.-Kuchaikote, District-Gopalganj

4. Krishnaji Prasad S/o Shreeram Sah R/o-Vill-Uchakagao, P.O.-Uchkagao, P.S.-Kuchaikote, Distt.-Gopalganj.

5. Ajmat Parwin D/o-Md. Asalam R/o Village-Kadipur, P.O.-Nagra, P.S.-Khaira, District-Chapra.

6. Abhay Kumar S/o Sawaliya Prasad R/o Village-Mahpur, P.O.-Hardiya, P.S.-Sarai, District-Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Government of Bihar, Patna.

2. The Additional Chief Secretary, Education Department, Government of Bihar, Patna.

3. The Director, Primary Education, Government of Bihar Patna.

4. The District Education Officer, Siwan.

5. The District Programme Officer (Establishment), Siwan.

6. The Block Education Officer, Basantpur, Distt.-Siwan.

7. The B.D.O. Cum Secretary, Block Teacher Niyojan Unit, Block-Basantpur Block, Distt-Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 12183 of 2024

==========

Pintu Kumar Rai Son of Bashishth Rai Resident of Village-Sher, P.S.-Sidhwaliya, Disrict-Gopalganj, Bihar. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.

2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.

3. The Director, Primary Education, Education Department, Govt. of Bihar, Patna.

4. The District Education Officer, Gopalganj.

5. The District Programme Officer (Establishment), Gopalganj.

6. The Block Education Officer, Barauli, Gopalganj

7. The Panchayat Secretary, Gram Panchayat, Sonbarsa, Barauli, Gopalganj.

8. The Mukhiya-Cum-Chairman, Panchayat Employment Committee, Barauli, Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 12528 of 2024

==========

1. Amit Kumar Sinha Son of Late Ram Chandra Prasad Resident of Village and P.O.-Charuipar, P.S.-Noorsarai, District-Nalanda.

2. Sachhidanand Kumar, Son of Late Bechu Ram, resident of Village-Bedhna, P.O. Narsanda, P.S.-Harnaut, District-Nalanda.

3. Rajesh Kumar, son of Kishori Prasad, resident of Village-Gopibigha, P.O.-Tulsigarh, P.S.-Chandi, District-Nalanda.

... ... Petitioners.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.

2. The District Education Officer, Nalanda at Biharsharif.

3. The District Programme Officer (Establishment), Nalanda at Biharsharif.

4. The Block Education Officer, Chandi, P.O. and P.S.-Chandi, District-Nalanda at Biharsharif.

5. The Panchayat Secretary, Gram Panchayat Raj Gangoura, Block-Chandi, District-Nalanda at Biharsharif.

6. The Mukhiya Gram Panchayat Raj, Gangoura, Block-Chandi, District-Nalanda at Biharsharif.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 12608 of 2024

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Gyanti Kumari Daughter of Sri Sivnath Ram Resident of Village and P.O.-Dubauli, P.S.- Panapur, District- Saran, posted as Panchayat Teacher in New Primary School, Mangalpur (Dhobi Tola), Block- Baikunthpur, District-Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.

2. The District Education Officer, Gopalganj.

3. The District Programme Officer (Establishment), Gopalganj.

4. The Block Education Officer, Baikunthpur, P.O. and P.S.- Baikunthpur, District- Gopalganj.

5. The Panchayat Secretary, Gram Panchayat Raj, Ajbi Nagar, Block-Baikunthpur, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 12726 of 2024

==========

1. Priyanka Singh D/o- Vishwanath Singh, R/o Village- Ukhai Purab Tola, P.S.-O.P. Sarai, District- Siwan.

2. Dipika Singh, D/o- Dinesh Singh, R/o Village- Ward No. 13 Behind Triveni Place Gopalganj, P.S.- Gopalganj, District- Gopalganj.

... ... Petitioners.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education

Department, Government of Bihar, Patna.

2. The Additional Chief Secretary, Education Department, Government of Bihar, Patna.
3. The Director, Primary Education, Education Department, Government of Bihar, Patna.
4. The District Education Officer, Siwan. 5. The District Programme Officer (Est.), Siwan.
6. The Block Education Officer, Pachrukhi Block, District- Siwan.
7. The Block Development Officer, Pachrukhi Block, District- Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 12965 of 2024

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1. Pratima Kumari Daughter of Shyam Nandan Prasad, Wife of Dhananjay Kumar Chakravarti, Resident of Village-Kalyanpur Bali, P.O.-Jagatpur, P.S.- Chandi, District-Nalanda.
2. Ranju Kumari, Daughter of Ramdeo Prasad, Wife of Pramod Kumar, Resident of Village, P.O. and P.S.-Shahjahanpur, District-Patna.
3. Babita Kumari Daughter of Ramashish Paswan, Wife of Dharmendar Paswan, Resident of Village-Kaithir, P.O.-Mahkar, P.S.-Chandi, District-Nalanda.
4. Ranju Kumari, Daughter of Karu Mahto, Wife of Ram Pravesh Prasad, Resident of Village-Bade Kevai, P.O.-Daniawan, P.S.-Shahjahanpur, District-Patna.

... ... Petitioners.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Nalanda at Biharsharif.
3. The District Programme Officer (Establishment), Nalanda at Biharsharif.
4. The Block Education Officer, Chandi, P.O. and P.S.-Chandi, DistrictNalanda at Biharsharif.
5. The Panchayat Secretary, Gram Panchayat Raj, Rukhai, Block-Chandi, District-Nalanda at Biharsharif.
6. The Mukhiya, Gram Panchayat Raj, Rukhai, Block-Chandi, DistrictNalanda at Biharsharif.

... ... Respondents.

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- Public Employment – Recruitment Process Must Be Followed Strictly - The petitioners applied for the post of Panchayat Teacher in 2006 and 2008 but were not appointed (Para

4). Held: Once a recruitment process is concluded, appointments cannot be made from expired panels or lists (Para 20). Any appointment made outside the prescribed recruitment process is void ab initio (Para 22). Cases cited: State of Bihar v. Upendra Narayan Singh [(2009) 5 SCC 65], Union of India v. O. Chakradhar [(2002) 3 SCC 146] (Para 21).

- District Appellate Authorities – No Power to Make Appointments - The petitioners approached the District Appellate Authorities claiming vacancies had arisen due to resignations of earlier appointees (Para 5). The District Appellate Authorities, without jurisdiction, directed their appointment (Para 23). Held: Appointments to public posts must be made by the competent appointing authority, not appellate authorities (Para 24). Actions that are prohibited directly cannot be achieved indirectly (quando aliquid prohibetur ex directo, prohibetur et per obliquum) (Para 22). Cases cited State of Orissa v. Mamata Mohanty [(2011) 3 SCC 436], K. Manjusree v. State of Andhra Pradesh [(2008) 3 SCC 512] (Para 23).
- Articles 14 & 16 of the Constitution – Equal Opportunity in Public Employment - The appointment of petitioners by the District Appellate Authorities arbitrarily excluded other eligible candidates (Para 21).
- Held: - Appointments made without due process violate Articles 14 and 16 of the Constitution (Para 21). - Employment decisions must be fair, transparent, and comply with recruitment rules (Para 21). Jatindra Kumar v. State of Punjab [(2022) 5 SCC 684], M. Nagaraj v. Union of India [(2006) 8 SCC 212] (Para 21).
- Recruitment Rules Prevail Over Administrative Orders - - The State Appellate Authority overturned the District Appellate Authorities' orders on the ground that appointments must follow recruitment rules in force at the time of the vacancy (Para 26). Held: - Vacancies arising due to resignations in 2012 cannot be filled from expired 2006-08 recruitment panels (Para 26). Appointments must be governed by the rules prevailing at the time the vacancy arises, not by outdated recruitment lists (Para 26). Cases cited Basawaraj v. Special Land Acquisition Officer [(2013) 14 SCC 81] (Para 26).

- Lapse of Time Bars Claims to Appointment - The petitioners delayed approaching the District Appellate Authorities by over 6-8 years after the recruitment process concluded in 2010** (Para 25). Delay in asserting a claim for appointment makes it legally unsustainable (Para 28). Appointments cannot be claimed indefinitely once a recruitment cycle has closed (Cases cited: Union of India v. Tarsem Lal [(2006) 10 SCC 145], Delhi Jal Board v. Mahinder Singh [(2000) 7 SCC 210] (Para 28).
- Recruitment exercises cannot be reopened after their conclusion (Para 24) S. Renuka v. State of Tamil Nadu* [(2022) 9 SCC 95] (Para 24). - Dismissal of the Writ Petition – No Interference Required - The High Court **upheld the State Appellate Authority's decision and dismissed the petitioners' claim for appointment (Para 29). The writ court cannot direct appointments contrary to statutory recruitment processes (Para 29). Cases cited Union Public Service Commission v. Girish Jayanti Lal Vaghela* [(2006) 2 SCC 482] (Para 29).

IN THE HIGH COURT OF JUDICATURE AT PATNA

Civil Writ Jurisdiction Case No.16170 of 2022

==========

Kamini Kumari Wife of Avinash Kumar Singh Resident of Janglia, Ward No.-18, Thawe Road, P.S. and District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Principal Secretary, Education Department, Govt. of Bihar, Patna.
2. The District Magistrate, Gopalganj.
3. The District Programme Officer, (Establishment), Gopalganj.
4. The District Education Officer, Gopalganj.
5. The Mukhiya cum Chairman Panchayat Employment Committee, Gram Panchayat Raj Chourav, District- Gopalganj.
6. The Panchayat Secretary, Gram Panchayat Raj Chourav, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 335 of 2022

==========

Sant Kumar Prasad Son of Ram Ayodhya Prasad, resident of Village - Nipaniya, P.O. Salempur, P.S. - Isuapur, District - Saran at Chapra.

... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Government of Bihar, Patna.
2. The Director, Primary Education, Education Department, Government of Bihar, Patna.
3. The District Magistrate, Saran at Chapra, District - Saran at Chapra.
4. The District Education Officer, Saran at Chapra, District - Saran at Chapra.
5. The District Programme Officer (Establishment), Saran at Chapra, District - Saran at Chapra.
6. The Block Development Officer, Isuapur Block, District - Saran at Chapra.
7. The Block Education Officer, Isuapur Block, District - Saran at Chapra.
8. The Mukhiya, Gram Panchayat Raj, Nipaniya, Block - Isuapur, District - Saran at Chapra.
9. The Panchayat Secretary, Gram Panchayat Raj, Nipaniya, Block - Isuapur, District - Saran at Chapra.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 7455 of 2022

==========

1. Sita Devi Wife of Shri Bhupendra Kumar Singh Resident of Village-Pinarthu Khurd, Sonbarsa, P.S. Daraundha, District- Siwan.
2. Sangeeta Kumari Wife of Sri Satish Kumar Gupta Resident of Village-

WEB COPY

Ekaderoba, P.S. Thawe, District- Gopalganj.

... ... Petitioners.

Versus

1. The State of Bihar through the Principal Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Principal Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Siwan.
5. The District Programme Officer, Siwan.
6. The Block Development Officer, Pachrukhi, Siwan.
7. The Block Education Officer, Pachrukhi, Siwan.
8. The Pramukh-cum-Chairman, Block Niyojan Unit, Pachrukhi, Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 7956 of 2022

==========

Bimala Prasad W/o Anil Kumar Manjhi, resident of Village- Jagatpur, P.S. - Barhariya, District- Siwan. ... ... Petitioner.

Versus

1. The State of Bihar and through the Principal Secretary, Department of Education, Government of Bihar, Patna.
2. The Principal Secretary, Department of Education, Government of Bihar, Patna.
3. The Director, Primary Education, Education Department, Government of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Establishment), Gopalganj, Bihar.
6. The Mukhiya-cum-Chairman, Panchayat Teacher Niyojan Unit, Gram Panchayat Raj, Paithan Patti, Manjha, Gopalganj.
7. The Panchayat Secretary-cum-Secretary, Panchayat Teachers Niyojan Unit, Gram Panchayat Raj, Paithan Patti, Manjha, Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 8092 of 2022

==========

Praveen Kumar Shahi Son of Akhilesh Shahi, Resident of Village- Baraitha, P.O. - Ahiyapur, P.S.- Vijaipur, District – Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, Patna.
2. The District Programme Officer (Estd.), Gopalganj.
3. The Block Development Officer, Vijaipur, District - Gopalganj.

WEB COPY

4. The Block Education Officer, Vijaipur, District - Gopalganj.
5. The Mukhiya, Gram Panchayat Raj, Ahiyapur, Block - Vijaipur, District- Gopalganj.
6. The Panchayat Secretary, Gram Panchayat Raj, Ahiyapur, Block - Vijaipur, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 10955 of 2022

==========

Sunil Kumar Yadav Son of Sri Yogendra Chaudhary, Resident of Village - Sahebganj, Derwa, P.O. - Sonagarhwa, P.S. - Gopalpur, District - Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education Government of Bihar, New Secretariat, Patna.
2. The Director, Primary Education, Government of Bihar, New Secretariat, Patna.
3. The District Education Officer, Gopalganj.
4. The District Programme Officer (Establishment), Gopalganj.
5. The Block Employment Unit, Panchdewari through its Member Secretary the Block Development Officer, Panchdewari, P.O. and P.S. - Panchdewari, District - Gopalganj.
6. The Block Education Officer, Panchdewari, P.O. and P.S. - Panchdewari, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 11380 of 2022

==========

Sudhir Kumar S/o Shri Sachidanand Sharma R/o- Village- Pithauri (Takash), P.S.- Baniyapur, District- Saran at Chapra. ... ... Petitioner.

Versus

1. The State of Bihar through the Principal Secretary, Department of Education, Government of Bihar, Patna.
2. The Principal Secretary, Department of Education, Government of Bihar, Patna.
3. The District Education Officer, Saran at Chapra.
4. The District Programme Officer (Establishment), Saran at Chapra.
5. The Block Development Officer, Block- Issuapur, District- Saran at Chapra.
6. The Block Education Officer, Issuapur, District- Saran at Chapra.
7. The Mukhiya-cum-Chairman Employment Committee, Gram Panchayat Raj- Nipaniya, Block- Issuapur, District- Saran at Chapra.
8. The Panchayat Secretary-cum-Secretary Employment Committee, Gram Panchayat Raj- Nipaniya, Block- Issuapur, District- Saran at Chapra.

WEB COPY

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 12923 of 2022

==========

Noorain son of Late Md. Eakabal, Resident of Village-Vishunpura, P.S.- Sidhwalia, District-Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Principal Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Principal Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Estab), Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 15093 of 2022

==========

Vyas Kumar Singh Son of Jaleshwar Singh, Resident of Village - Khajuriya, P.S.- Sidhwaliya, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Principal Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Principal Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Education Department, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Estb), Gopalganj, Bihar.
6. Gram Panchayat Raj, Dumar Narendra, Sidhwaliya, Gopalganj.
7. The Mukhiya-cum-Chairman, Niyojan Unit, Gram Panchayat Raj, Dumar Narendra, Gopalganj.
8. The Panchayat Secretary, Niyojan Unit, Gram Panchayat Raj, Dumar Narendra, Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 15450 of 2022

==========

Kanhaiya Kumar Paswan @ Kanhaiya Kumar Pasban Son of Munshi Paswan, Resident of Village - Dularpur, P.S. - Fulwariya, District - Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Principal Secretary, Department of Education Govt. of Bihar, Patna.
2. The Principal Secretary, Department of Education, Govt. of Bihar, Patna.

WEB COPY

3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Est), Gopalganj.
6. The Panchayat Secretary, Gram Panchayat Raj-Virndaban, District - Gopalganj.
7. The Mukhiya Gram Panchayat Majhikha Kala, Block- Fulwariya, District - Gopalganj.
8. The Block Development Officer Fulwariya, District - Gopalganj.
9. The Block Education Officer Fulwariya, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 15766 of 2022

==========

Amire Azam S/o Master Aainuddin, Resident of Village- Alampur, P.O.- Mahamadpur, P.S.- Jamo Bazar, District- Siwan. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The District Education Officer, Gopalganj.
4. The District Programme Officer (Establishment), Gopalganj.
5. The Block Development Officer, Uchhakagaon, District - Goapalganj.
6. The Block Education Officer, Uchhakagaon, District - Goapalganj.
7. The Mukhiya, Gram Panchayat Raj, Dahibhata, Block- Uchhakagaon, District - Goapalganj.
8. The Panchayat Secretary, Gram Panchyat Dahibhata, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 16673 of 2022

==========

Rinki Kumari Wife of Alok Kumar Singh @ Alok Singh, Resident of Janglia, Ward No. 18, Thawe Road, P.S. and District- Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Principal Secretary, Education Department, Govt. of Bihar, Patna.
2. The District Magistrate, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Mukhiya cum Chairman Panchayat Employment Committee, Gram Panchayat Raj Chourav, District- Gopalganj.
5. The Panchayat Secretary, Gram Panchayat Raj Chourav, District- Gopalganj.

WEB COPY

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 17728 of 2022

==========

Sujit Kumar Singh Son of Sri Nagendra Singh, Resident of Village - Mahammadpur, P.O. - Tekniwas, P.S. - Mahammadpur, District - Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Development Officer, Barauli, P.O. and P.S - Barauli, District - Gopalganj.
5. The Block Education Officer, Barauli, P.O. and P.S. - Barauli, District - Gopalganj.
6. The Mukhiya-cum-Chairman, Panchayat Teachers Employment Committee, Gram Panchayat Raj, Kahla, Block and P.S. - Barauli, District - Gopalganj.
7. The Panchayat Secretary, Gram Panchayat Raj, Kahla, Block and P.S. - Barauli, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 18081 of 2022

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Puja Kumari Wife of Rupesh Singh, Resident of VIllage- Gangava, P.S.- Sidhwaliya, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Goalganj.
5. The District Programme Officer (Estab), Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 908 of 2023

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Kameshwar Prasad Yadav Son of Sri Bangali Ray, Resident of Village- Maharani, P.O.- Dighwa Dubauli, P.S.- Mahammadpur, District- Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt of Bihar, New Secretariat, Patna.

WEB COPY

2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Development Officer, Baikunthpur, P.O. and P.S.- Baikunthpur, District- Gopalganj.
5. The Block Education Officer, Baikunthpur, P.O. and P.S.- Baikunthpur, District- Gopalganj.
6. The Mukhiya-cum-Chairman, Panchayat Teachers Employment Committee, Gram Panchayat Raj, Ajabinagar, Block and P.S.- Baikunthpur, District- Gopalganj.
7. The Panchayat Secretary, Gram Panchayat Raj, Ajabinagar, Block and P.S.- Baikunthpur, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 1037 of 2023

==========

Kiran Kumari D/o of Uma Manjhi Resident of Village- Bhendiya, P.S.- Thawe, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Estab), Gopalganj
6. The Block Development Officer, Gopalganj
7. The Block Education Officer, Gopalganj
8. The Mukhiya, Gram Panchayat Raj, Chauram, Gopalganj.
9. The Panchayat Secretary Gram Panchayat Raj, Chauram, Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 1116 of 2023

==========

Kumari Anamika Singh D/o Yogendra Singh Resident of Village- Bijulpur, P.S.- Baikunthpur, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.

WEB COPY

5. The District Programme Officer (Estab.), Gopalganj.
6. The Panchayat Secretary, Gram Panchayat Raj, Srisiya, Kuchaikot, District- Gopalganj.
7. The Mukhiya, Gram Panchayat Raj, Srisiya, Kuchaikot, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 1120 of 2023

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Meera Kumari @ Mira Kumari D/o Krishna Pandit, Resident of Village- Harpur Tegarahi, P.S.- Mahammadpur, District- Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer, Gopalganj.
6. The Panchayat Secretary, Gram Panchayat Raj Kashi Tegarahi, Gopalganj.
7. The Mukhiya-Cum- Chairman of Panchayat Employment Committee, Gram Panchayat Raj, Kashi Tegarahi, Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 1124 of 2023

==========

Arjun Kumar Thakur Son of Sri Bikrama Thakur Resident of Village- Usri Mahalmunj, P.O.- Paharpur, P.S.- Baikunthpur, District- Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Development Officer, Baikunthpur, P.O. and P.S.- Baikunthpur, District- Gopalganj.
5. The Block Education Officer, Baikunthpur, P.O. and P.S.- Baikunthpur, District- Gopalganj.
6. The Mukhiya-cum-Chairman, Panchayat Teachers Employment Committee, Gram Panchayat Raj, Dighwa South, Block and P.S.- Baikunthpur, District- Gopalganj.
7. The Panchayat Secretary, Gram Panchayat Raj, Dighwa South, Block and P.S.- Baikunthpur, District- Gopalganj.

WEB COPY

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 4554 of 2023

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1. Ranjana Kumari Wife of Shri Ripu Kumar Dixit, Resident of Koreya Dixit, P.O.-Jagtaul, Koreya, District Gopalganj, Pin-841426.
2. Nagma Shaheen, Daughter of Shri Shamshad Ali, Resident of Village-Tarwara, P.O.-Tarwara, District-Siwan, Pin-841506.
3. Parween Zafri, Wife of Shri Javed Ahmad, Resident of House No.53 KH, Village-Pipra, P.O. Pipra, District-Gopalganj, Pin-841427.
4. Babuddin Ali, son of Shri Mokhtar Ali, Resident of Village-Saraiya, Post-Saraiya, District-Siwan, PIn-841506.
5. Ghulam Husain, Son of Shri Sageer Ahmad, Resident of Barasara, Barharia, P.O. Barharia, District Siwan, Pin-841232.
6. Jitendra Kumar Manjhi, son of Shri Sivbalak Manjhi, Resident of 70, Tilsandi, Braharia, P.O. Barharia, District Siwan, Pin-841232.
7. Pramod Paswan, son of Shri Baijnath Paswan, Resident of UkhaiPurab Patti, P.O.-Ukhai, District Siwan, Pin-841227.
8. Dharmendra Kumar Bhakta, son of Shri Jagdish Bhakta, resident of Village-Dihiya, PipraNaryan, Post-Dindayalpur, District-Siwan, Pin-841506.
9. Sarita Singh, Wife of Shri Vinay Kumar Prasad, Resident of Kothuasarangpur, P.O.-Kothuasarangpur, District-Siwan, Pin-841238.
10. Gudiya Kumari, Wife of Shri Kumar Manikant, Resident of Vilage-New Bhupatipur, South Bhupatipur, Post-Sheikhpura, District-Patna, Pin-800020.
11. Sangita Kumari Wife of Sri Rajesh Singh, Resident of Uttar Tola Itwa, P.S.-Itwa, District-Siwan, Pin-841241.

... ... Petitioners.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Bihar, Patna.
2. Director, Primary Education, Bihar, Patna.
3. District Education Officer, Siwan.
4. District Programme Officer, Establishment, Siwan.
5. Block Development Officer-cum-Secretary, Block Teachers Employment Unit, Pachrukhi, District-Siwan.
6. Block Education Officer, Pachrukhi, District-Siwan.
7. Block Teachers Employment Unit, Pachrukhi, District-Siwan through its Secretary.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 7405 of 2023

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WEB COPY

Amit Kumar Son of Late Bishwanath Ray Ward No. 10, resident of village- Hansanpura, Post Office Bansohi, Police Station - Bhagwanpur Hat, District – Siwan. ... ... Petitioner.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar.
2. The Additional Chief Secretary-cum-Principal Secretary Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Education Department, Govt. of Bihar, Patna.
4. The District Magistrate, Saran.
5. The District Education Officer, Saran.
6. The District Programme Officer (Establishment), Saran.
7. The Block Development Officer, Manjhi, Saran.
8. The Block Education Officer, Manjhi, Saran.
9. The Panchayat Secretary, Gram Panchayat Raj Balesra, Manjhi, Saran.
10. The Mukhiya, Gram Panchayat Raj Balesra, Manjhi, Saran
11. The Headmaster, Govt. Primary School Kohra Balak, Manjhi, Saran.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 9405 of 2023

==========

Ajay Kumar Anand Son of Shivnandan Yadav Resident of Village- BHawanipur, PO and PS- Bhawanipur, District-Purnea, BIhar.

... ... Petitioner.

Versus

1. The State of Bihar through Principal Secretary, Department of Education, Government of Bihar, Patna.
2. The Director, Secondary Education, Government of Bihar, Patna.
3. The District Magistrate, Araria.
4. The District Development Commissioner (D.D.C.)-Cum-Chief Executive officer, Zila Parishad, Araria.
5. The District Education Officer, Araria.
6. The District Programme Officer (Establishment), Araria.
7. The Chairman, Zila parishad, Araria.
8. Jhashesh Kumar Son of Shyam Narayan Yadav Resident of Village-Dwarika Tola, P.O.-Bhat Khora, P.S.-Muraliganj, District-Madhepura, Bihar.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 10139 of 2023

==========

Madhuri Kumari Daughter of Gauri Shankar Thakur, Resident of Village and P.O.- Khetith, P.S.- Baikunthpur, District- Gopalganj.

WEB COPY

... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Development Officer-cum-Secretary, Block Teacher Employment Unit, Baikunthpur, P.O. and P.S.- Baikunthpur, District- Gopalganj.
5. The Block Education Officer, Baikunthpur, P.O. and P.S.- Baikunthpur, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 10732 of 2023

==========

Niku Wife of Sri Mukesh Kumar Shukla, resident of Village and P.O.- Khajuhatti, P.S.-Baikunthpur, District-Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Estlablishment), Gopalganj.
4. The Block Education Officer, Baikunthpur, P.O. and P.S.-Baikunthpur, District-Gopalganj.
5. The Panchayat Secretary, Gram Panchayat Raj, Dharmbari, Block and P.S.- Baikunthpur, District-Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 13526 of 2023

==========

1. Sharwan Kumar S/o Biadya Narayan Prasad, Resident of village - Sumaka, P.S. - Chandi, District - Nalanda, Presently Posted at Primary School, Sirnawan, Block Chandi, District Nalanda.
2. Indrajeet Kumar, S/o Etwari Prasad, R/o Village and P.O. Kauri, P.S.- Noorsarai, District - Nalanda, Presently posted at Primary School, SirnawanBlock, Nalanda.
3. Arbind Kumar, S/o Nandu Singh Yadav, R/o Village Porajeet, P.O.- Sirnawan, P.S. Bena, District Nalanda, Presently posted at Primary School, Porajeet, Block Chandi, District- Nalanda.
4. Sintu Kumar, S/o Kishori Prasad, R/o Village, P.O.- Pilich, P.S.- Parwalpur, District Nalanda, Primary School, Sirnawan Block, Nalanda.
5. Mithilesh Kumar, S/o Ramprit Prasad, R/o Village and P.O.- Sirnawan, P.S. Bena, District Nalanda, Primary School, Porajeet Block, Nalanda.

... ... Petitioners.

Versus

WEB COPY

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Nalanda.
5. The District Programme Officer (Estb.), Nalanda.
6. Block Development Officer, Nalanda, District Nalanda.
7. The Block Education Officer, Nalanda, District Nalanda.
8. The Panchayat Secretary, Gram Panchayat Raj, Sirnawan, District Nalanda.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 16458 of 2023

==========

Mamta Kumari @ Mamata Kumari Wife of Sri Yogendra Kumar Resident of Sri Ram Nagar, Hajiyapur Ward No. 26, P.S.-Gopalganj Town, District-Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Panchayati Raj Officer, Phulwariya, P.O. and P.S.-Phulwariya, District-Gopalganj.
5. The Block Education Officer, Phulwariya, P.O. and P.S.-Phulwariya, District-Gopalganj.
6. The Mukhiya-Cum-Chairman, Panchayat Employment Committee, Gram Panchayat Raj, Churamanchak, P.O. and P.S.-Phulwariya, District-Gopalganj.
7. The Panchayat Secretary, Gram Panchayat Raj, Churamanchak, P.O. and P.S.-Phulwariya, District-Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 17645 of 2023

==========

Rina Kumari Daughter of Vikram Narayan Singh, Resident of Village and P.O. - Khetith, P.S. - Baikunthpur, District- Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.

WEB COPY

4. The Block Development Officer-cum-Secretary, Block Teacher Employment Unit, Baikunthpur, P.O. and P.S. - Baikunthpur, District - Gopalganj.

5. The Block Education Officer, Baikunthpur, P.O. and P.S. - Baikunthpur, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 17679 of 2023

==========

Shyamli @ Shyamali Daughter of Jay Nath Singh Resident of Lodipur, China Kothi, Near Bihar Fire Service, Patna, P.S.-Kotwali, District-Patna, Presently Working as Block as Block Teacher in Upgraded Middle School, Balahan, Block-Baikunthpur, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.

2. The District Educcation officer, Gopalganj.

3. The District Programme Officer (Establishment), Gopalganj.

4. The Block Development Officer-Cum-Secretary, Block Teacher Employment Unit, Baikunthpur, P.O. and P.S.-Baikunthpur, District-Gopalganj.

5. The Block Education Officer, Baikunthpur, P.O. and P.S.-Baikunthpur, District-Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 17762 of 2023

==========

Babita Kumari Wife of Shri Rajesh Thakur @ Rajesh Singh Resident of Village- Mairi Makhsupur, Post Office- Chakia, Police Station- Bhagwanpur Hat, District- Siwan. At present Posted and Working as a Panchayat Teacher in Govt. Primary School Mairi Makhsuspur, Anchal- Bhagwanpur Hat, District- Siwan. ... ... Petitioner.

Versus

1. The State of Bihar through Principal Secretary, Revenue and Land Reforms, Govt. of Bihar.

2. The Additional Chief Secretary-cum- Principal Secretary, Education Department, Govt. of Bihar, Patna.

3. The Director, Primary Education, Education Department, Bihar, Patna.

4. The District Magistrate, Siwan.

5. The District Education Officer, Siwan.

6. The District Programme Officer (Establishment), Education, Siwan.

7. The Block Development Officer (Establishment), Education, Siwan.

8. The Block Education Officer, Block- Bhagwanpur Hat, District- Siwan.

9. That Panchayat Secretary, Gram Panchayat Raj Balha Eraji, Anchal Bhagwanpur Hat, District- Siwan.

WEB COPY

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 18173 of 2023

==========

1. Sarita Kumari @ Sarita Devi Prem Kumar Prasad, Resident of Village- Musehari, Police Station- Jamo Bazar, District- Siwan.
2. Manoj Kumar Singh, Son of Yogendra Singh, resident of village - Hariharpur (Kala), Police Station - Goreyakothi, District - Siwan.
3. Ajit Kumar Singh, Son of Shri Thakur Singh, resident of village- Hariharpur (Kala), Police Station - Goreyakothi, District - Siwan.
4. Anuj Singh, Son of Amarjit Singh, resident of village - Mirzapur, Gorea Kothi, Police Station - Goreyakothi, District - Siwan.
5. Ghanshyam Tiwari, Son of Harishankar Tiwari, resident of village Hulas Chapra, Police Station - Goreyakothi, District - Siwan.
6. Hari Mohan Tiwary, Son of Ramendar Tiwary, resident of House No. 106, Madhuban Enclave, G.T. Road, Khera Dharmpura, Police Station - Gautam Buddha Nagar, Uttar Pradesh.
7. Mritunjay Kumar Pandey, Son of Raghaw Rabindra Pandey, resident of village Goriakothi, Police Station- Goriakothi, District - Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary-cum- the Principal Secretary, Department of Education, Government of Bihar, Patna.
3. The Director, Primary Education, Government of Bihar, Patna.
4. The District Magistrate, Siwan.
5. The District Education Officer, Siwan.
6. The District Programme Officer (Establishment), Siwan.
7. The Chairman of Block Employment Committee- cum - Prakhand Pramukh, Goreyakothi, District - Siwan.
8. The Block Development Officer, Goreyakothi, Siwan.
9. The Block Panchayati Raj Officer, Goreyakothi, Siwan.
10. The Block Education Officer, Goreyakothi, Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 18315 of 2023

==========

Fulmati Shaw resident of Village- Shahpur Hata Tola, P.O and P.S- Gopalpur, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through Principal Secretary, Education Deptt. Govt. of Bihar, Patna.

WEB COPY

2. District Magistrate, District- Gopalganj.
3. Director, Primary Education, Govt. of Bihar, Patna.
4. District Education Officer, District- Gopalganj.
5. District Programme Officer (Establishment), District Gopalganj.
6. The Block Education Officer, Kuchaikot, District-Gopalganj.
7. The Panchayat Secretary -cum- Secretary Employment Unit Gram Panchayat Bankatta, Kuchaikot, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 18362 of 2023

==========

Jamila Khatoon @ Jamila Khatun Wife of Md. Shah Alam, Resident of Village and P.O. - Barahima, P.S. - Sidhwaliya, District - Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Panchayati Raj Officer, Barauli, P.O. and P.S. - Barauli, District - Gopalganj.
5. The Block Education Officer, Barauli, P.O. and P.S. - Barauli, District - Gopalganj.
6. The Panchayat Secretary-cum-Secretary, Panchayat Teacher Employment Unit, Gram Panchayat Raj, Rampur, P.O. - Rampur, Block and P.S. - Barauli, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 18409 of 2023

==========

Sunil Kumar Singh Son of Shri Rambahadur Singh, Resident of village- Seriyan, Post Office - Baiju Barhoga, Seria, Police Station - Baikunthpur, District Gopalganj. At present posted and working as Prakhand Teacher in Govt. Middle School Mujaha, Block - Baikunthpur, District - Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar Through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary -cum-the Principal Secretary Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Establishment), Gopalganj.
6. The Block Development Officer-cum- the Secretary, Block Teachers

WEB COPY

Employment Unit Baikunthpur, District - Gopalganj.

7. The Block Education Officer, Baikunthpur, District - Gopalganj.

8. The Block Panchayati Raj Officer-cum- the Executive Officer, Panchayat Samiti Baikunthpur, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 436 of 2024

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1. Arjun Kumar son of Late Hiralal Singh, resident of village - Sipah, Post Office and Police Station - Basantpur, District - Siwan. At present posted and working as Prakhand Teacher in Govt. Upgraded Middle School Madarpur (Rajput Tola), Anchal - Lakri Nabiganj, District Siwan.

2. Satish Kumar Dubey Son of Janardan Dubey, Resident of village -Narayanpur, Post Office - Uchkagaon, Police Station - Kuchaikot, District - Gopalganj. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Jalalpur Hindi, Anchal - Lakri Nabiganj, District - Siwan.

3. Munni Khatoon Daughter of Ali Raja Hussain, Resident of village Mura, Police Station Basantpur, District-Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Wazidpur Urdu, Anchal - Lakri Nabiganj, District - Siwan.

4. Ishrat Parveen @ Ishrat Parbeen Daughter of Ainul Haque Ansari, Resident of Village and Post Office - Mustafabad, Police Station - Goreyakothi, District - Siwan. At present posted and working as a Prakhand Teacher in Govt. Middle School Sikatiya, Anchal Lakri Nabiganj, District - Siwan.

5. Kumari Seema Gupta Daughter of Vinod Gupta, Resident of village and Post Office and Police Station Basantpur, District - Swian. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Wazdipur Urdu, Anchal - Lakri Nabiganj, District - Siwan.

6. Wazda Tabbasum, Daughter of Samiullah Ansari, Resident of village -Sahnawazpur, Police Station - Goreyakothi, District - Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Khawaspur Hindi, Anchal - Lakri Nabiganj, District - Siwan.

7. Md. Mojibur Rahman Son of Ataur Rah, Resident of village and Post Office Mustafabad, Police Station - Goreyakothi, District-Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Khawaspur Hindi, Anchal - Lakri Nabiganj, District - Siwan.

8. Shiv Kumar Ram Son of Kalam Ram, Resident of village Bindwal, Post Office - Chainpur, Police Station Goreyakothi, District Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Indauli, Anchal Lakri Nabiganj, District - Siwan.

9. Gulab Chand Ram Son of Rampyare Ram, Resident of village and Post Office - Khajuri, Police Station Kuchaikot, District Gopalganj. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Ujjaina, Anchal - Lakri Nabiganj, District - Siwan

10. Dinesh Singh Son of Ramashankar Singh, Resident of village and Post

WEB COPY

Office Ratanpura, Police Station - Gopalpur, District - Gopalganj. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Basauli, Anchal - Lakri Nabiganj, District - Siwan

11. Nitu Kumari Daughter of Shailanath Singh, Resident of village and Post Office - Kawalpur, Police Station Goreyakothi, District - Saran at Chapra. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Barwan Dumri, Anchal - Lakri Nabiganj, District - Siwan.

12. Md. Ziyaul Rahman @ Md. Ziyau Rehman Son of Ainul Haque Ansari, Resident of village - Mustafabad, Post Office Chainpur, Police Station Goreyakothi, District - Siwan. At present posted and working as a Prakhand Teacher in Govt. Kanya Middle School Nandpur, Anchal - Lakri Nabiganj, District - Siwan.

13. Kumari Arti Kushwaha Wife of Chandan Kumar, Resident of village and Post Office Uchkagaon, Police Station - Kuchaikot, District - Gopalganj. At present posted and working as a Prakhand Teacher in Govt. Middle School Bishunpura, Anchal Lakri Nabiganj, District - Siwan.

14. Ajay Kumar Gupta, Son of Yogendra Prasad Gupta, Resident of village and Post Office - Sasamusa, Police Station - Kuchaikot, District - Gopalganj. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Ujjaina, Anchal Lakri Nabiganj, District - Siwan.

15. Savitri Kumari Daughter of Sahdeo Ram, Resident of village and Post Office - Chainpur, Police Station - Goreyakothi, District Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Bhadda Urdu, Anchal Lakri Nabiganj, District - Siwan.

16. Anupma Kumari Daughter of Ranjit Singh, Resident of village and Post Office - Uchkagaon, Police Station - Kuchaikot, District - Gopalganj. At present posted and working as a Prakhand Teacher in Govt. Middle School Kishunpura, Anchal - Lakri Nabiganj, District - Siwan.

17. Md. Rizwan Son of Sagir Alam, Resident of village and Post Office Lakri Nabiganj, Police Station - Nabiganj, District - Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle Lakri Maktab, Anchal - Lakri Nabiganj, District - Siwan.

18. Shahid Ekbal Son of Sahabuddin Ahmad, Resident of village and Post Office and Police Station- Basantpur, District - Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Nandpur, Anchal - Lakri Nabiganj, District - Siwan.

19. Ajay Kumar Son of Hari Narayan Pandey, Resident of village and Post Office - Gopalpur, Police Station - Nabiganj, District - Siwan. At present posted and working as a Prakhand Teacher in Govt. Middle School Gopalpur, Anchal - Lakri Nabiganj, District - Siwan.

20. Subi Kumari Daughter of Rameshwar Prasad Yadav, Resident of village - Basauli, Post Office - Nabiganj, Police Station Nabiganj District Siwan. At present posted and working as a Prakhand Teacher in Govt. Upgraded Middle School Lachhua, Anchal - Lakri Nabiganj, District - Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.

WEB COPY

2. The Additional Chief Secretary cum the Principal Secretary, Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Siwan.
5. The District Programme Officer (Establishment), Siwan.
6. The Block Development Officer Lakri Nabiganj, District-Siwan.
7. The Block Education Officer, Lakri Nabiganj, District-Siwan.
8. The Block Panchayat Raj Officer cum the Block Development Officer, Lakri Nabiganj, District-Siwan.
9. The Panchayat Secretary, Gram Panchayat Raj Lakri Nabiganj, Block-Lakri Nabiganj, District-Siwan.
10. The Secretary, Block Employment Unit, Block-Lakri Nabiganj, District-Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 1001 of 2024

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Murshid Alam Son of Rahmuddin, Resident of Village and Post Office - Khawaspur, Ward No. 8, Khawaspur Tola Malikana, Near- Road, Police Station - Basantpur, District – Siwan. ... ... Petitioner.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary-cum-the Principal Secretary, Education Department, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Siwan.
5. The District Programme Officer (Establishment), Siwan.
6. The Block Development Officer, Lakarinaviganj, District - Siwan.
7. The Block Education Officer, Lakarinaviganj, District - Siwan.
8. The Block Panchayati Raj Officer-cum-the Block Development Officer, Lakarinaviganj, District - Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 1280 of 2024

==========

Kumari Annu Tiwari @ Kumari Anu Tiwari Daughter of Sri Lalan Tiwari, Resident of Village - Dhanauti, P.O. and P.S. - Mashrak, District- Saran, Presently working as Block Teacher, Upgraded Middle School, Hamidpur, Block- Baikunthpur, District – Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.

WEB COPY

2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Development Officer-cum-Secretary, Block Teacher Employment Unit, Baikunthpur, P.O. and P.S. - Baikunthpur, District - Gopalganj.
5. The Block Education Officer, Baikunthpur, P.O. and P.S. - Baikunthpur, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 3103 of 2024

==========

Anil Kumar Srivastva Son of Late Laxman Prasad Shrivastva @ Laxuman Prasad Srivastva, Resident of village - Bhagwanpur, P.S. - Thawe, District-Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Estb), Gopalganj.
6. The Block Education Officer, Barauli, District Gopalganj.
7. The Panchayat Secretary, Gram Panchayat, Devapur, Barauli, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 3718 of 2024

==========

Rajesh Kumar Singh son of Sri Nawal Kishore Singh, Resident of Village-Chamanpura, P.O.- Chamanpura, District- Gopalganj, presently working as Block Teacher, Upgraded Middle School, Pyarepur, Block-Baikunthpur, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The Block Development Officer cum Secretary, Block Teacher Employment Unit, Baikunthpur, P.O. and P.S.-Baikunthpur, District-Gopalganj.
5. The Block Education Officer, Baikunthpur, P.O. and P.S.-Baikunthpur, District-Gopalganj.

... ... Respondents.

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WITH

WEB COPY

Civil Writ Jurisdiction Case No. 3883 of 2024

==========

Ganesh Kumar Singh Son of Dwarika Nath Singh, resident of Village- Dharmbari, P.S - Baikunthpur, District – Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through Additional Chief Secretary, Education Department, New Secretariat, Patna.
2. State Appellate Authority through its Chairperson, Education Department 5C-D, Niyojan Bhawan, Bailey Road, Patna.
3. District Education Officer, Gopalganj.
4. District Programme Officer (Establishment), Gopalganj, Education Department, District - Gopalganj.
5. Block Education Officer, Baikunthpur, District - Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 4140 of 2024

==========

Ramta Prasad Son of Brahmdeo Prasad @ Brahamdew Prasad Resident of Village- Kumhar @ Kushahar, P.S.- Mahamadpur, District- Gopalganj.

... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Estb), Gopalganj.
6. The Block Education Officer, Baikunthpur, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 4160 of 2024

==========

Ragini Kumari Wife of Ajay Kumar Singh, Resident of Village Pipra, P.S.- Sidhwalia, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Estb.), Gopalganj.

WEB COPY

6. The Block Education Officer, Baikunthpur, District Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 4178 of 2024

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1. Sumitra Kumari Wife of Mankeshwar Sah, Resident of Village Uchkagaon, Post Office -Uchkagaon, District - Gopalganj Presently residing at Nabihata Kail, District -Siwan, At present posted and working as Prakhand Teacher in Govt. Upagraded Middle School Suryapura Ahir Toli, Anchal - Basantpur, District - Siwan.
2. Mani Prakash Dubey, Son of Om Prakash Dubey, Resident of Village 9, Narayan Pur, Narayaneshwar Mandir, Police Station Kuchaikote, District - Gopalganj, At present posted and working as a Prakhand Teacher in Govt. Higher Secondary 10 Plus 2 School, Karcholiya, Anchal Basantpur, District - Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary -cum- the Principal Secretary, Department of Education, Government of Bihar, Patna.
3. The Director, Primary Education, Government of Bihar, Patna.
4. The District Magistrate, Siwan.
5. The District Education Officer, Siwan.
6. The District Programme Officer (Establishment), Siwan.
7. The Secretary-cum- the Block Development Officer, Block Teacher Employment Unit, Basantpur, District Siwan.
8. The Block Development Officer, Basantpur, Siwan.
9. The Block Panchayati Raj Officer, Basantpur, Siwan.
10. The Block Education Officer, Basantpur, Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 4496 of 2024

==========

Anchal Kumari wife of Shri Raju Yadav @ Raju Kumar Yadav, resident of Village-Markan, Post Office-Markan, Police Station-Hussainganj, District-Siwan, at present posted and working as Panchayat Teacher in Govt. Primary School Korara Sahwazpur, Anchal-Hussainganj, District-Siwan.

... ... Petitioner.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary cum the Principal Secretary, Department of Education, Government of Bihar, Patna.
3. The Director, Primary Education, Government of Bihar, Patna.

WEB COPY

4. The District Magistrate, Siwan.
5. The District Education Officer, Siwan.
6. The District Programme Officer (Establishment), Siwan.
7. The Block Development Officer, Hussainganj, Siwan.
8. The Block Education Officer, Hussainganj, Siwan.
9. The Block Panchayati Raj Officer, Hussainganj, Siwan.
10. The Panchayat Secretary Gram Panchayat Raj Habibganj, Anchal-Hussainganj, District-Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 5932 of 2024

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1. Amarjeet Kumar Hari Narayan Shah, Resident of Village- Chitauli Bazar, Chittauli Kala, Police Station- Goreyakothi, District - Siwan.
2. Bikash Kumar @ Vikas Kumar, son of Arjun Singh, resident of village - Hariharpur Kala, Police Station - Goreyakothi, District - Siwan.
3. Bina Kumari, Daughter of Bhuneshwar Singh, resident of village - Barhoga Kothi, Barhoga Parsotim, Police Station - Goreyakothi, District - Siwan.
4. Sanjiv Kumar, son of Jawahar Bharti, resident of Ward No. 20, Krishna Nagar, Post Officer and District Gopalganj at present residing at Goreyakothi West Mathia, Police Station Goreyakothi, District Siwan.
5. Madhuri Kumari, Daughter of Thakur Singh, resident of village - Hariharpur (Kala), Police Station Jamo Bazar, District - Siwan.

... ... Petitioner.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Government of Bihar, Patna.
3. The Director, Primary Education, Government of Bihar, Patna.
4. The District Magistrate, Siwan.
5. The District Education Officer, Siwan.
6. The District Programme Officer (Establishment), Siwan.
7. The Block Development Officer -cum- Member Secretary, Block Employment Unit, Goreyakothi, District - Siwan.
8. The Block Development Officer, Goreyakothi, Siwan.
9. The Block Panchayati Raj Officer, Goreyakothi, Siwan.
10. The Block Education Officer, Goreyakothi, Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 8696 of 2024

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WEB COPY

1. Jairam Rajak Son of Shri Magister Rajak Resident of village -Tiyay, Ward No. 1, TA, Police Station-Andar, District-Siwan. At present posted and working as Prakhand Teacher in Govt. Upgraded Middle School Suryapura, Anchal-Ziradei, District-Siwan.
2. Dinesh Kumar Ram Son of Shri Rambachan Ram Resident of village Bangra Ujjain, Miyan Ke Bhatkan, Police Station - Andar, District-Siwan. At present posted and working as Prakhand Teacher in Govt. Upgraded School Hirmakariyar, Anchal - Ziradei, District-Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Additional Chief Secretary -cum- the Principal Secretary, Department of Education, Government of Bihar Patna.
3. The Director, Primary Education, Government of Bihar, Patna.
4. The District Magistrate, Siwan.
5. The District Education Officer, Siwan.
6. The District Programme Officer (Establishment), Siwan.
7. The Secretary-cum- the Block Development Officer, Block Teacher Employment Unit, Ziradei, District - Siwan.
8. The Block Development Officer, Ziradei, Siwan.
9. The Block Panchayati Raj Officer, Ziradei, Siwan.
10. The Block Education Officer, Ziradei, Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 9044 of 2024

==========

Priyanka Kumari Daughter of Krishna Kant Singh, W/o Sri Amit Kumar Singh, Resident of Village - Sipah, P.O. and P.S.- Basantpur, District - Siwan, presently residing at Village and P.O.- Ratan Padauli, P.S. - Bhagwanpur Hat, District – Siwan. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Siwan.
3. The District Programme Officer (Establishment), Siwan.
4. The Block Panchayati Raj Officer, Bhagwanpur Hat, P.O. and P.S. - Bhagwanpur Hat, District - Siwan.
5. The Block Education Officer, Bhagwanpur Hat, P.O. and P.S. - Bhagwanpur Hat, District - Siwan.
6. The Panchayat Secreatry, Gram Panchayat Raj, Sarai Padauli, Block - Bhagwanpur, District - Siwan.

... ... Respondents.

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WITH

WEB COPY

Civil Writ Jurisdiction Case No. 9061 of 2024

==========

Prem Prakash Dubey Son of Atma Nand Dubey, resident of Village- Nagwa, P.O.- Charauli, P.S.- Bhagwanpur Hat, District- Siwan. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Government of Bihar, Patna.
2. The Director, Primary Education, Education Department, Government of Bihar, Patna.
3. The District Magistrate, Siwan.
4. The District Education Officer, Siwan.
5. The District Programme Officer (Establishment), Siwan.
6. The Block Development Officer, Bhagwanpur Hat, District- Siwan.
7. The Block Education Officer, Block- Bhagwanpur Hat, District- Siwan.
8. The Block Panchayati Raj Officer-cum-Executive Officer, Panchayat Samiti, Bhagwanpur Hat, District- Siwan.
9. Headmaster, Utkramit Madhya Vidyalaya, Chaugethiya, P.S. and Block- Bhagwanpur Hat, District- Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 9062 of 2024

==========

Ramita Kumari Wife of Sri Manoj Kumar, Resident of Village- Basantpur, P.S.- Basantpur, District- Siwan. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Government of Bihar, Patna.
2. The Director, Primary Education, Education Department, Government of Bihar, Patna.
3. The District Magistrate, Siwan.
4. The District Education Officer, Siwan.
5. The District Programme Officer (Establishment), Siwan.
6. The Block Development Officer, Bhagwanpur Hat, District- Siwan.
7. The Block Education Officer, Block- Bhawanpur Hat, District- Siwan.
8. The Panchayat Secretary, Gram Panchayat, Rajapur, Bhagwanpur Hat, District- Siwan.
9. Headmaster, New Primary School, Banbey Chourauli, Block- Bhawanpur Hat, District- Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 10001 of 2024

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WEB COPY

1. Bharosha Kumari @ Bharosa Kumari Daughter of Krishna Prasad Gupta, Wife of Sri Birendra Kumar Prasad, Resident of Village- Karahi Khurd, P.O. and P.S.- Basantpur, District- Siwan.
2. Manish Kumar Pal, Son of Mohar Lal Prasad, Resident of Village and P.O.- Barkagaon, P.S.- Bhagwanpur Hat, District- Siwan.
3. Pawan Kumar Singh, Son of Prabhunath Singh, Resident of Village- Lauwan Khurd, P.O.- Mirzapur, P.S.- Janta Bazar, District- Chapra.

... ... Petitioners.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Siwan.
3. The District Programme Officer (Establishment), Siwan.
4. The Block Education Officer, Bhagwanpur Hat, P.O. and P.S. - Bhagwanpur Hat, District- Siwan.
5. The Panchayat Secretary, Gram Panchayat Raj, Khedhwa, Block- Bhagwanpur Hat, District- Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 10844 of 2024

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1. Kumari Sudha Yadav D/o Basudeo Yadav, R/o Vill- Gararia, P.O and P.S.- Guthani, Distt- Siwan.
2. Nirmala Tiwari D/o Chandra Shekhar Dubey, R/o Vill and P.O. and P.S.- Guthani, Distt- Siwan.
3. Khusbu Chaturvedi D/o Ganga Sagar Chaturvedi, R/o Vill- Sematar, P.O. and P.S.- Guthani, Distt- Siwan.
4. Ragini Kumari D/o Kameshwar Singh, R/o Vill- Belore, P.S.- Guthani, Distt- Siwan.
5. Pradeep Kumar Kushwaha, S/o Vyas Kushwaha, R/o Vill- Sohrai, P.O. and P.S.- Guthani, Distt- Siwan.
6. Rita Devi, D/o Rudal Yadav, R/o Vill- Sematar, P.O. and P.S.- Guthani, Distt- Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Government of Bihar, Patna.
2. The Additional Chief Secretary, Education Department, Government of Bihar, Patna.
3. The Director, Primary Education, Government of Bihar, Patna.
4. The District Education Officer, Siwan.
5. The District Programme Officer (Establishment), Siwan.
6. The Block Education Officer, Guthani, Distt- Siwan.

WEB COPY

7. The Secretary, Block Teacher Niyojan Unit, Block- Guthani, Distt- Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 11137 of 2024

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1. Rajnish Kr. Bhargav S/O- kameshwar Singh R/o vill-Maghari, P.O-Saghar Sultanpur, P.s- Bhagwanpur Hat, District-Siwan.
2. Manoj Kumar Yadav @ Manoj Yadav S/O-Udaynarayan Yadav R/O- Vill and P.O- Khajuri, P.S- Sasamusa, Distt- Gopalganj.
3. Firoj Ahmad S/O- Dil Mohammad R/O- Vill- Alampur, P.O- Mohammadpur, P.S- Barharia, Distt- Siwan.
4. Alka Kumari W/O- Dev Kumar Singh R/O- Vill- Raghunathpur Tola Koninaya, P.O- Rampur, P.s-kesharia, Distt-east Champaran.
5. Seeta Kumari @ Seeta Singh D/O Sujit kumar R/O Vill and P.O- Sultanpur (Urdu), P.S- Bhagwanpur Hat, Distt-Siwan.
6. Jitendra Kumar Rai S/O Bachcha Ray R/O- Vill and P.O- Mithi, P.S- Goriyakothi, Distt- Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Government of Bihar, Patna
2. The Additional Chief Secretary, Education Department, Government of Bihar, Patna
3. The Director, Primary Education, Government of Bihar Patna.
4. The District Education Officer, Siwan.
5. The District Programme Officer (Establishment), Siwan.
6. The Block Education Officer, Basantpur, Distt- Siwan.
7. The Secretary, Block Employment Unit- Basantpur, Block- Basantpur, Distt- Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 11461 of 2024

==========

Puja Kumari wife of Sunil Singh and Daughter of Ramnaresh Singh, resident of Village-Karn Kudariya, P.O.-Dumarsan Bangra, Kundariya, P.S.-Masrak, District-Gopalganj, at present residing at Village-Marwa, P.S.-Baikunthpur, District- Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Principal Secretary, Education Department, Govt. of Bihar, Patna.
2. The District Magistrate, Gopalganj.
3. The District Programme Officer (Establishment), Gopalganj.
4. The District Education Officer, Gopalganj.

WEB COPY

5. The Secretary Teacher Employment Unit-cum-Block Development Officer, Baikunthpur, District-Gopalganj.
6. The Member cum Block Education Officer, Baikunthpur, District-Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 11855 of 2024

==========

1. Baby Kumari D/o Rambalak Singh R/o Village-Bhadal, P.O. Bhimpur, P.S. Barharia, District-Siwan.
2. Kumari Mira D/o Sri Ramdeo Prasad, W/o-Surendra Prasad R/o Village-Kodai, P.O. Chap, P.S. Pachrukhi, District-Siwan.
3. Nitu Kumari D/o Yogendra Prasad, W/o-Santosh Kumar R/o Village-Gudhni, P.O. and P.S. Gudhni, District-Siwan.
4. Khurshid Alam S/o-Abdul Karim R/o Village-Kajidhamsar, P.O. Panditpur, P.S. Janta Bazar, District-Siwan.
5. Ajimullah Ansari S/o-Abdul Rahman Ansari R/o Village-Beldari Tola, P.O. Maharajganj, P.S. Draunda, District-Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Government of Bihar, Patna,
2. The Additional Chief Secretary, Education Department, Government of Bihar, Patna,
3. The Director, Primary Education, Education Department, Government of Bihar, Patna,
4. The District Education Officer, Siwan.
5. The District Programme Officer (Est.) Siwan.
6. The Block Education Officer, Panchrukhi, Block, District-Siwan.
7. The Block Development Officer, Panchrukhi, Block, District-Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 11891 of 2024

==========

1. Gyan Prakash Singh S/o Niteshwar Prasad Singh R/o Village-Narharpur, P.O.-Kishunpura, Distt-Siwan.
2. Vimlesh Kumar Singh S/o Sachhidanand Singh R/o Village-Shekhpurva, P.O. Mahualmahal, P.S.-M.H. Nagar, Distt-Siwan.
3. Ajay Kumar S/o Kashinath Pandey R/o Village-Bhamitola, P.S.-Kuchaikote, District-Gopalganj
4. Krishnaji Prasad S/o Shreeram Sah R/o-Vill-Uchakagao, P.O.-Uchkagao, P.S.-Kuchaikote, Distt.-Gopalganj.

WEB COPY

5. Ajmat Parwin D/o-Md. Asalam R/o Village-Kadipur, P.O.-Nagra, P.S.-Khaira, District-Chapra.
6. Abhay Kumar S/o Sawaliya Prasad R/o Village-Mahpur, P.O.-Hardiya, P.S.-Sarai, District-Siwan.

... ... Petitioners.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education Department, Government of Bihar, Patna.
2. The Additional Chief Secretary, Education Department, Government of Bihar, Patna.
3. The Director, Primary Education, Government of Bihar Patna.
4. The District Education Officer, Siwan.
5. The District Programme Officer (Establishment), Siwan.
6. The Block Education Officer, Basantpur, Distt.-Siwan.
7. The B.D.O. Cum Secretary, Block Teacher Niyojan Unit, Block-Basantpur Block, Distt-Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 12183 of 2024

==========

Pintu Kumar Rai Son of Bashishth Rai Resident of Village-Sher, P.S.-Sidhwaliya, Disrict-Gopalganj, Bihar. ... ... Petitioner.

Versus

1. The State of Bihar through the Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
2. The Additional Chief Secretary, Department of Education, Govt. of Bihar, Patna.
3. The Director, Primary Education, Education Department, Govt. of Bihar, Patna.
4. The District Education Officer, Gopalganj.
5. The District Programme Officer (Establishment), Gopalganj.
6. The Block Education Officer, Barauli, Gopalganj
7. The Panchayat Secretary, Gram Panchayat, Sonbarsa, Barauli, Gopalganj.
8. The Mukhiya-Cum-Chairman, Panchayat Employment Committee, Barauli, Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 12528 of 2024

==========

1. Amit Kumar Sinha Son of Late Ram Chandra Prasad Resident of Village and P.O.-Charuipar, P.S.-Noorsarai, District-Nalanda.

WEB COPY

2. Sachhidanand Kumar, Son of Late Bechu Ram, resident of Village-Bedhna, P.O. Narsanda, P.S.-Harnaut, District-Nalanda.

3. Rajesh Kumar, son of Kishori Prasad, resident of Village-Gopibigha, P.O.-Tulsigarh, P.S.-Chandi, District-Nalanda.

... ... Petitioners.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.

2. The District Education Officer, Nalanda at Biharsharif.

3. The District Programme Officer (Establishment), Nalanda at Biharsharif.

4. The Block Education Officer, Chandi, P.O. and P.S.-Chandi, District-Nalanda at Biharsharif.

5. The Panchayat Secretary, Gram Panchayat Raj Gangoura, Block-Chandi, District-Nalanda at Biharsharif.

6. The Mukhiya Gram Panchayat Raj, Gangoura, Block-Chandi, District-Nalanda at Biharsharif.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 12608 of 2024

==========

Gyanti Kumari Daughter of Sri Sivnath Ram Resident of Village and P.O.-Dubauli, P.S.- Panapur, District- Saran, posted as Panchayat Teacher in New Primary School, Mangalpur (Dhobi Tola), Block- Baikunthpur, District-Gopalganj. ... ... Petitioner.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.

2. The District Education Officer, Gopalganj.

3. The District Programme Officer (Establishment), Gopalganj.

4. The Block Education Officer, Baikunthpur, P.O. and P.S.- Baikunthpur, District- Gopalganj.

5. The Panchayat Secretary, Gram Panchayat Raj, Ajbi Nagar, Block-Baikunthpur, District- Gopalganj.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 12726 of 2024

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1. Priyanka Singh D/o- Vishwanath Singh, R/o Village- Ukhai Purab Tola, P.S.-O.P. Sarai, District- Siwan.

2. Dipika Singh, D/o- Dinesh Singh, R/o Village- Ward No. 13 Behind Triveni Place Gopalganj, P.S.- Gopalganj, District- Gopalganj.

... ... Petitioners.

Versus

1. The State of Bihar through the Additional Chief Secretary, Education

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Department, Government of Bihar, Patna.

2. The Additional Chief Secretary, Education Department, Government of Bihar, Patna.
3. The Director, Primary Education, Education Department, Government of Bihar, Patna.
4. The District Education Officer, Siwan.
5. The District Programme Officer (Est.), Siwan.
6. The Block Education Officer, Pachrukhi Block, District- Siwan.
7. The Block Development Officer, Pachrukhi Block, District- Siwan.

... ... Respondents.

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WITH

Civil Writ Jurisdiction Case No. 12965 of 2024

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1. Pratima Kumari Daughter of Shyam Nandan Prasad, Wife of Dhananjay Kumar Chakravarti, Resident of Village-Kalyanpur Bali, P.O.-Jagatpur, P.S.-Chandi, District-Nalanda.
2. Ranju Kumari, Daughter of Ramdeo Prasad, Wife of Pramod Kumar, Resident of Village, P.O. and P.S.-Shahjahanpur, District-Patna.
3. Babita Kumari Daughter of Ramashish Paswan, Wife of Dharmendar Paswan, Resident of Village-Kaithir, P.O.-Mahkar, P.S.-Chandi, District-Nalanda.
4. Ranju Kumari, Daughter of Karu Mahto, Wife of Ram Pravesh Prasad, Resident of Village-Bade Kevai, P.O.-Daniawan, P.S.-Shahjahanpur, District-Patna.

... ... Petitioners.

Versus

1. The State of Bihar through the Director, Primary Education, Govt. of Bihar, New Secretariat, Patna.
2. The District Education Officer, Nalanda at Biharsharif.
3. The District Programme Officer (Establishment), Nalanda at Biharsharif.
4. The Block Education Officer, Chandi, P.O. and P.S.-Chandi, District-Nalanda at Biharsharif.
5. The Panchayat Secretary, Gram Panchayat Raj, Rukhai, Block-Chandi, District-Nalanda at Biharsharif.
6. The Mukhiya, Gram Panchayat Raj, Rukhai, Block-Chandi, District-Nalanda at Biharsharif.

... ... Respondents.

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Appearance :
(In Civil Writ Jurisdiction Case No. 16170 of 2022)
For the Petitioner/s : Mr. Dhananjay Kumar Tiwary, Advocate
For the Respondent/s : Mr. Madhaw Pd. Yadaw, GP-23
(In Civil Writ Jurisdiction Case No. 335 of 2022)
For the Petitioner/s : Mr. Rakesh Ranjan, Advocate
For the Respondent/s : Smt. Shilpa Singh, GA-12

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(In Civil Writ Jurisdiction Case No. 7455 of 2022)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Mr. Madan Jeet Kumar, GP-20
(In Civil Writ Jurisdiction Case No. 7956 of 2022)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Smt. Binita Singh, SC-28
(In Civil Writ Jurisdiction Case No. 8092 of 2022)
For the Petitioner/s : Mr. Mukesh Kumar, Advocate
For the Respondent/s : Smt. Binita Singh, SC-28
(In Civil Writ Jurisdiction Case No. 10955 of 2022)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Mr. Madhaw Prasad Yadaw, GP-23
(In Civil Writ Jurisdiction Case No. 11380 of 2022)
For the Petitioner/s : Mr. Udai Shankar Singh, Advocate
For the Respondent/s : Mr. Jitendra Kr. Roy-1, SC-13
(In Civil Writ Jurisdiction Case No. 12923 of 2022)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Mr. Prabhakar Jha, GP-27
(In Civil Writ Jurisdiction Case No. 15093 of 2022)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Mr. Madhaw Pd. Yadaw, GP-23
(In Civil Writ Jurisdiction Case No. 15450 of 2022)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Mr. Jitendra Kr. Roy-1, SC-13
(In Civil Writ Jurisdiction Case No. 15766 of 2022)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Mr. Madan Jeet Kumar, GP-20
(In Civil Writ Jurisdiction Case No. 16673 of 2022)
For the Petitioner/s : Mr. Karandeep Kumar, Advocate
For the Respondent/s : Mr. Kameshwar Kumar, GP-17
(In Civil Writ Jurisdiction Case No. 17728 of 2022)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Mr. Madanjeet Kumar, GP-20
(In Civil Writ Jurisdiction Case No. 18081 of 2022)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Mr. Kameshwar Kumar, GP-17
(In Civil Writ Jurisdiction Case No. 908 of 2023)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Mr. Kameshwar Kumar, GP-17
(In Civil Writ Jurisdiction Case No. 1037 of 2023)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Mr. Madanjeet Kumar, GP-20
(In Civil Writ Jurisdiction Case No. 1116 of 2023)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Mr. Kameshwar Kumar, GP-17
(In Civil Writ Jurisdiction Case No. 1120 of 2023)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Mr. Jitendra Kumar Roy-1, SC-13
(In Civil Writ Jurisdiction Case No. 1124 of 2023)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Mr. Subhash Chandra Mishra, SC-16
(In Civil Writ Jurisdiction Case No. 4554 of 2023)
For the Petitioner/s : Mr. Abhinav Srivastava, Sr. Advocate
For the Respondent/s : Mr. Kameshwar Kumar , GP-17
(In Civil Writ Jurisdiction Case No. 7405 of 2023)
For the Petitioner/s : Mr. Umesh Kumar Mishra, Advocate
For the Respondent/s : Mr. Jitendra Kumar Roy-1, SC-1

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(In Civil Writ Jurisdiction Case No. 9405 of 2023)
For the Petitioner/s : Mr. Pankaj Kumar Sinha, Advocate
For the Respondent/s : Mr. Madan Jeet Kumar, GP-20
(In Civil Writ Jurisdiction Case No. 10139 of 2023)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Mr. Subhash Chandra Mishra, SC-16
(In Civil Writ Jurisdiction Case No. 10732 of 2023)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Mr. Madanjeet Kumar, GP-20
(In Civil Writ Jurisdiction Case No. 13526 of 2023)
For the Petitioner/s : Mr. Shambhu Sharan Kumar, Advocate
For the Respondent/s : Mr. Jitendra Kumar Roy-1, SC-13
(In Civil Writ Jurisdiction Case No. 16458 of 2023)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Mr. Kameshwar Kumar, GP-17
(In Civil Writ Jurisdiction Case No. 17645 of 2023)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Mr.Vikash Kumar, SC-11
(In Civil Writ Jurisdiction Case No. 17679 of 2023)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Mr. Pankaj Kumar, SC-12
(In Civil Writ Jurisdiction Case No. 17762 of 2023)
For the Petitioner/s : Mr. Nawnit Kumar Tiwary, Advocate
For the Respondent/s : Mr. Sarvesh Kumar, GP-24
(In Civil Writ Jurisdiction Case No. 18173 of 2023)
For the Petitioner/s : Mr. Umesh Kumar Mishra, Advocate
For the Respondent/s : Standing Counsel-16
(In Civil Writ Jurisdiction Case No. 18315 of 2023)
For the Petitioner/s : Mr. Arun Kumar, Advocate
For the Respondent/s : Mr. Dhurjati Kr. Prasad, GP-14
(In Civil Writ Jurisdiction Case No. 18362 of 2023)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Addl. Advocate General 13
(In Civil Writ Jurisdiction Case No. 18409 of 2023)
For the Petitioner/s : Mr. Umesh Mishra, Advocate
For the Respondent/s : Standing Counsel 10
(In Civil Writ Jurisdiction Case No. 436 of 2024)
For the Petitioner/s : Mr. Umesh Kumar Mishra, Advocate
For the Respondent/s : Government Pleader (10)
(In Civil Writ Jurisdiction Case No. 1001 of 2024)
For the Petitioner/s : Mr. Umesh Kumar Mishra, Advocate
For the Respondent/s : Government Pleader 22
(In Civil Writ Jurisdiction Case No. 1280 of 2024)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Addl. Advocate General (13)
(In Civil Writ Jurisdiction Case No. 3103 of 2024)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Government Pleader 13
(In Civil Writ Jurisdiction Case No. 3718 of 2024)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Standing Counsel (9)
(In Civil Writ Jurisdiction Case No. 3883 of 2024)
For the Petitioner/s : Mr. Pratap Sharma, Advocate
For the Respondent/s : Government Pleader 7
(In Civil Writ Jurisdiction Case No. 4140 of 2024)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Government Advocate 02

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(In Civil Writ Jurisdiction Case No. 4160 of 2024)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Government Advocate 05
(In Civil Writ Jurisdiction Case No. 4178 of 2024)
For the Petitioner/s : Mr. Umesh Kumar Mishra, Advocate
For the Respondent/s : Government Pleader (4)
(In Civil Writ Jurisdiction Case No. 4496 of 2024)
For the Petitioner/s : Mr. Umesh Kumar Mishra, Advocate
For the Respondent/s : Government Pleader (13)
(In Civil Writ Jurisdiction Case No. 5932 of 2024)
For the Petitioner/s : Mr. Umesh Kumar Mishra, Advocate
For the Respondent/s : Standing Counsel (25)
(In Civil Writ Jurisdiction Case No. 8696 of 2024)
For the Petitioner/s : Mr. Umesh Kumar Mishra, Advocate
For the Respondent/s : Mr. Advocate General
(In Civil Writ Jurisdiction Case No. 9044 of 2024)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Government Pleader (4)
(In Civil Writ Jurisdiction Case No. 9061 of 2024)
For the Petitioner/s : Mr. Krishna Kant Singh, Advocate
For the Respondent/s : Standing Counsel (28)
(In Civil Writ Jurisdiction Case No. 9062 of 2024)
For the Petitioner/s : Mr. Krishna Kant Singh, Advocate
For the Respondent/s : Mr. Advocate General
(In Civil Writ Jurisdiction Case No. 10001 of 2024)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Government Advocate 3
(In Civil Writ Jurisdiction Case No. 10844 of 2024)
For the Petitioner/s : Mr. Bhuneshwar Pandey, Advocate
For the Respondent/s : Addl. Advocate General 12
(In Civil Writ Jurisdiction Case No. 11137 of 2024)
For the Petitioner/s : Mr. Bhuneshwar Pandey, Advocate
For the Respondent/s : Mr. Advocate General
(In Civil Writ Jurisdiction Case No. 11461 of 2024)
For the Petitioner/s : Mr. Dhananjay Kumar Tiwary, Advocate
For the Respondent/s : Government Advocate (7)
(In Civil Writ Jurisdiction Case No. 11855 of 2024)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Standing Counsel (28)
(In Civil Writ Jurisdiction Case No. 11891 of 2024)
For the Petitioner/s : Mr. Bhuneshwar Pandey, Advocate
For the Respondent/s : Government Pleader (24)
(In Civil Writ Jurisdiction Case No. 12183 of 2024)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Mr. Advocate General
(In Civil Writ Jurisdiction Case No. 12528 of 2024)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Goverment Advocate 2
(In Civil Writ Jurisdiction Case No. 12608 of 2024)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Standing Counsel (20)
(In Civil Writ Jurisdiction Case No. 12726 of 2024)
For the Petitioner/s : Mr. Satyam Shivam Sundaram, Advocate
For the Respondent/s : Government Pleader 10
(In Civil Writ Jurisdiction Case No. 12965 of 2024)
For the Petitioner/s : Mr. Bipin Bihari Singh, Advocate
For the Respondent/s : Additional Advocate General (12)

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CORAM: HONOURABLE MR. JUSTICE ANJANI KUMAR SHARAN

C.A.V. JUDGMENT

Date : 07-03-2025

Heard learned counsel for the petitioners and learned counsel for the respondents.

2. As the common question of fact and law involved in all these writ applications, with consent of all the parties, all these applications have been heard together for final disposal at this stage itself.

3. In all these writ applications, the petitioners seek quashing of the orders passed by the State Appellate Authority, Education Department, in various appeals, whereby the appointments of the petitioners in the present batch of writ applications have been cancelled with retrospective effect from the date of their respective appointments and to reinstate them with consequential benefits. The impugned orders direct the removal of the petitioners from service within a fortnight by the concerned Panchayat Secretary and to recover payments received by them in accordance with law. The details of the State Appellate Authority Appeal Case Numbers and the respective orders under challenge in these writ petitions are set out herein below in a tabular form:

Sl. No.	*Present CWJC No. (s)*	*State Appellate Authority Appeal No. (s)*	*Order passed by the State Appellate Authority*
1.	*CWJC 17762/23*	*Appeal No. 922/2022*	*11.10.2023*
2.	*CWJC 18315/23*	*Appeal No. 52/2022*	*16.10.2023*
3.	*CWJC 7455/22*	*Appeal No. 104/2021*	*25.04.2022*

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4.	*CWJC 4554/23*	*Appeal No. 114/2021*	*25.04.2022*
5.	*CWJC 436/24*	*Appeal No. T-92/2023*	*19/12/2023*
6.	*CWJC 3883/24*	*Appeal No. 34/2022*	*29/08/2023*
7.	*CWJC 11461/24*	*Appeal No. T-58/2022*	*16/06/2024*
8.	*CWJC 12183/24*	*Appeal No. T-1017/2022*	*03/04/2024*
9.	*CWJC 12528/24*	*Appeal No. T-57/2023*	*28/06/2024*
10.	*CWJC 12608/24*	*Appeal No. T-924/2022*	*13/12/2023*
11.	*CWJC 16458/23*	*Appeal No. 93/2021*	*04/05/2023*
12.	*CWJC 17679/23*	*Appeal No. 32/2022*	*26/09/2023*
13.	*CWJC 18173/23*	*Appeal No. T-40/2023*	*27/10/2023*
14.	*CWJC 18362/23*	*Appeal No. T-1016/2022*	*06/10/2023*
15.	*CWJC 18409/23*	*Appeal No. 2/2023*	*05/12/2023*
16.	*CWJC 1001/24*	*Appeal No. T-76/2023*	*27/11/2023*
17.	*CWJC 1280/24*	*Appeal No. 4/2023*	*11/12/2023*
18.	*CWJC 3103/24*	*Appeal No. 35/2022*	*04/10/2023*
19.	*CWJC 3718/24*	*Appeal No. 62/2022*	*15/01/2024*
20.	*CWJC 4140/24*	*Appeal No. T-98/2023*	*07/12/2023*
21.	*CWJC 4160/24*	*Appeal No. T-99/2023*	*02/01/2024*
22.	*CWJC 4178/24*	*Appeal No. T-19/2023*	*01/02/2024*
23.	*CWJC 4496/24*	*Appeal No. T-201/2023*	*13/02/2024*
24.	*CWJC 5932/24*	*Appeal No. T-38/2023*	*21/02/2024*
25.	*CWJC 8696/24*	*Appeal No. T-164/2023*	*24/04/2024*
26.	*CWJC 9044/24*	*Appeal No. T-981/2022*	*09/05/2024*
27.	*CWJC 9061/24*	*Appeal No. T-972/2022*	*05/04/2024*
28.	*CWJC 9062/24*	*Appeal No. T-144/2023*	*15/05/2024*
29.	*CWJC 10001/24*	*Appeal No. T-970/2022*	*13/05/2024*
30.	*CWJC 10844/24*	*Appeal No. T-979/2022*	*30/05/2024*
31.	*CWJC 11137/24*	*Appeal No. T-178/2023*	*18/03/2024*
32.	*CWJC 11855/24*	*Appeal No. T-269/2023*	*26/06/2024*
33.	*CWJC 11891/24*	*Appeal No. T-37/2023*	*27/06/2024*
34.	*CWJC 12726/24*	*Appeal No. 38/2023*	*20/06/2024*
35.	*CWJC 16170/22*	*Appeal No. 132/2021*	*30.09.2022*
36.	*CWJC 335/22*	*Appeal No. 343/2019*	*29.11.2021*
37.	*CWJC 7956/22*	*Appeal No. 128/2021*	*12.05.2022*
38.	*CWJC 8092/22*	*Appeal No. 63/2021*	*14.03.2022*
39.	*CWJC 10955/22*	*Appeal No. 113/2021*	*09.06.2022*
40.	*CWJC 11380/22*	*Appeal No. 377/2019*	*19.05.2022*
41.	*CWJC 12923/22*	*Appeal No. 127/2021*	*22.07.2022*
42.	*CWJC 15093/22*	*Appeal No. 130/2021*	*22.07.2022*
43.	*CWJC 15450/22*	*Appeal No. 73/2021*	*13.05.2022*
44.	*CWJC 15766/22*	*Appeal No. 87/2021*	*12.08.2022*
45.	*CWJC 16673/22*	*Appeal No. 145/2021*	*30.09.2022*
46.	*CWJC 17728/22*	*Appeal No. 131/2021*	*10.10.2023*
47.	*CWJC 18081/22*	*Appeal No. 129/2021*	*22.07.2022*
48.	*CWJC 908/23*	*Appeal No. 86/2021*	*18.11.2022*
49.	*CWJC 1037/23*	*Appeal No. 71/2021*	*06.12.2022*
50.	*CWJC 1116/23*	*Appeal No. 62/2021*	*10.10.2022*
51.	*CWJC 1120/23*	*Appeal No. 98/2021*	*30.09.2022*
52.	*CWJC 1124/23*	*Appeal No. 80/2021*	*18.11.2022*
53.	*CWJC 7405/23*	*OA No. 499/2022*	*05.12.2022*

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54.	*CWJC 9405/23*	*OA No. T-832/2022 & Appeal No. 39/2022*	*27.04.2023*
55.	*CWJC 10139/23*	*Appeal No. 33/2022*	*25.05.2023*
56.	*CWJC 10732/23*	*Appeal No. 31/2022*	*04.05.2023*
57.	*CWJC 13526/23*	*Appeal No. 44/2022*	*11.08.2023*
58.	*CWJC 12965/24*	*Appeal No.283/2023*	*26.06.2024*
59.	*CWJC 17645/23*	*Appeal No.36/2022*	*29.09.2023*

4. Shorn of unnecessary details, the petitioners' case is that petitioners in these batch of cases had applied for the post of Panchayat Teacher in the year 2006 and year 2008 i.e. during the first and second phase of the appointment process. Upon being included in the merit list, they were called for counselling. However, after the final selection process, these petitioners were not appointed to the said post.

5. Further case of the petitioners is that subsequently, certain selected candidates either resigned or voluntarily vacated the post after serving for a few years. Upon acquiring knowledge of these vacancies, the petitioners approached the District Appellate Authorities seeking their appointment to the said post. After considering the grievances of the petitioners and the submissions made by the Panchayat Secretaries, the District Appellate Authorities allowed the appeals in favour of the petitioners considering the fact that their appointments were made under the 2006 and 2008 selection process. Pursuant to the aforesaid orders, the District Programme Officers

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(Establishment) directed the respective Block Education Officers to facilitate the joining of all the petitioners on the said post within their respective districts.

6. Furthermore, all the petitioners submitted their consent letters and assumed charge at the designated schools in their respective districts. However, despite joining the said post, their salaries were not disbursed. Consequently, the petitioners approached this Hon'ble Court by filing various analogous writ petitions. Upon adjudication of these matters, this Court allowed the writ petitions, directing the competent authorities to verify the claims of the petitioners and ensure the disbursement of their salaries accordingly.

7. Learned counsel for the petitioners submits that the respondents in the present writ petitions subsequently approached the State Appellate Authority, challenging the order passed by the District Appellate Authorities. The State Appellate Authority, upon adjudication, allowed the appeals of the respondents, thereby setting aside the appointment of the petitioners with retrospective effect from their respective dates of appointment. Consequently, all the petitioners were removed from their respective posts, and the District Education Officers of the

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concerned districts were directed to recover all payments disbursed to the petitioners.

8. Aggrieved by the aforesaid orders of the State Appellate Authority, the petitioners have preferred the present writ petitions before this Court. In some cases, the coordinate Bench of this court had stayed the orders of the State Appellate Authority.

9. Per contra, learned counsel for the respondents submits that the petitioners approached the District Appellate Authorities after a lapse of five or six years from the conclusion of the first and second phase of the appointment process in the year 2007 and 2010. It is contended that the District Appellate Authorities, without due consideration of the applicable departmental guidelines and despite the completion of the selection process for the said post under both the first and second phases of recruitment, erroneously allowed the appeals of the petitioners.

10. Learned Counsel for the respondents relied upon the order dated 07.07.2015 passed by this court in C.W.J.C No. 6015 of 2015 (Md. Akil vs State of Bihar and Ors.) wherein this court held that "*no appointment can be made at this belated stage on the post which was advertised and exercise was*

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completed in the year 2008. In addition to that since then rules have changed the qualification and eligibility for appointment has changed. Any appointment now will be governed by the present rules in play."

11. Learned counsel for the respondents further submits that the State Appellate Authority, after a detailed examination of the matter, rightly allowed the appeals preferred by the respondents. Consequently, it is asserted that the grievances raised by the petitioners in the present batch of writ petitions are devoid of merit and warrant outright rejection.

12. It is an undisputed fact that no cases or complaints are pending before any competent authority. Consequently, the District Appellate Authority would have considered any vacancy arising due to resignation or an unfilled seat for the said post in the recruitment process of the first and second phases.

13. In view of the aforesaid submissions and pleadings of the parties, I think it proper and appropriate to frame following points for consideration for deciding the case properly, effectively and assistively.

I. Whether the District Appellate Authorities have the power to pass an order regarding appointments against the vacancies from the first phase held in 2006, which were later

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carried forward to the second phase in 2008 and concluded in December 2010, and if so, whether an appointment made by the authorities after the closure of the first and second phase appointments remains valid?

II. Whether the delay in filing of case by the petitioners before the District Appellate Authorities, as well as the delay by the District Programme Officers in appealing against the order of the District Appellate Authorities without providing a satisfactory reason before the District Appellate Authorities and the State Appellate Authority, respectively, can be condoned?

III. Whether the District Appellate Authorities, while passing its order, failed to appreciate and consider Letter No. 465 dated 09.07.2012 issued by the Principal Secretary of the Education Department?

14. For the first issue, I would like to mention here that the State or its instrumentalities play a crucial role in society, and it is the legitimate expectation of citizens that they act fairly, reasonably and in accordance with the principles of justice in all spheres of governance. The sustenance and growth of democracy fundamentally depend on the practice of good governance in reality. The legal maxim *Salus Populi Suprema Lex*—which translates to "the welfare of the people is the supreme law"—is

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deeply embedded in the foundation of good governance. It signifies the unwavering commitment of the State to upholding citizens' rights, ensuring due respect for fundamental and statutory rights in all governmental actions. It further conveys that decisions by competent authorities must be taken with utmost sincerity, and policies must be framed with the overarching objective of public welfare, ensuring inclusivity and uniformity in their application. The credibility of governance significantly hinges upon the efficiency and integrity of regulatory bodies. Consequently, their functioning must strictly adhere to prescribed guidelines, statutory provisions, and established legal principles to inspire public confidence and facilitate the systematic growth of the economy. True progress is realized when governance is effective, and the effectiveness of governance, in turn, is contingent upon the proper implementation of the law.

15. In the present batch of writ petitions, it is an undisputed fact that all the petitioners approached the District Appellate Authorities of their respective districts, seeking appointment under the 2006 and 2008 recruitment process after vacancies arose due to the voluntary resignation of candidates who were initially appointed during the first phase and second

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phase of recruitment in 2006 and 2008 respectively. However, the respondents have brought the attention of this Hon'ble Court on a crucial fact that the first phase of the 2006 recruitment process was concluded in 2007, and all unfilled vacancies were subsequently carried forward to the second phase in 2008. The second phase of recruitment was ultimately concluded in December 2010, with a categorical directive from the higher authorities that no further appointments were to be made after 31.12.2010 and that any remaining vacancies were to be carried forward to the next phase of recruitment. Consequently, all further appointments for the post of Panchayat Teacher were discontinued. Furthermore, Letter No. 465, dated 09.07.2012, issued by the Principal Secretary, Education Department, explicitly directed that the remaining vacancies from the second phase be merged with the vacancies of the third phase of recruitment.

16. Upon bare perusal of the records, it is evidently clear that the first phase of recruitment was concluded in the year 2007, while the second phase was concluded in 2010. In light of this, it is indisputable that the petitioners approached the District Appellate Authorities only after the closure of both the first and second phases of the recruitment process. Furthermore, it is an

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admitted fact that the petitioners were not appointed to the said post by December 2010. Moreover, any vacancies that arose in February 2012 would be categorized as future vacancies and could not be considered under the concluded phases of the recruitment process as it is a well settled principle of law and upheld by the Hon'ble apex court in the case of ***State of Orissa v. Rajkishore Nanda*****,** reported in **(2010) 6 SCC 777** and in particular in para-11, what has been stated, is being reproduced herein below :

> *11.* ***It is a settled legal proposition that vacancies cannot be filled up over and above the number of vacancies advertised as "the recruitment of the candidates in excess of the notified vacancies is a denial and deprivation of the constitutional right under Article 14 read with Article 16(1) of the Constitution",*** *of those persons who acquired eligibility for the post in question in accordance with the statutory rules subsequent to the date of notification of vacancies. Filling up the vacancies over the notified vacancies is neither permissible nor desirable, for the reason, that it amounts to "improper exercise of power and only in a rare and exceptional circumstance and in emergent situation, such a rule can be deviated and such a deviation is permissible only after adopting policy decision based on some rational", otherwise the exercise would be arbitrary.* ***Filling up of vacancies over the notified vacancies amounts to filling up of future vacancies and thus, not permissible in law****.*
> ***(Emphasis supplied)***

17. Thus, based on the aforesaid judgment of the Hon'ble Apex Court, it is pertinent to mention here that no appointment can be made on future vacancy because it will be in

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contravention of Article 14 and 16 of the Constitution of India. The same has also been clarified by the Hon'ble Apex Court in the case of **State of Punjab v. Raghbir Chand Sharma**, reported in **(2002) 1 SCC 113**, especially in Para 4, which is quoted herein below:

> *4. We have carefully considered the submissions of the learned counsel on either side. In our view, the judgment rendered by the learned Single Judge as well as the Division Bench of the Punjab and Haryana High Court cannot be sustained. As rightly contended for the appellant State, the notification issued inviting applications was in respect of one post and the first candidate in the select panel was not only offered but on his acceptance of offer came to be appointed and it was only subsequently that he came to resign. With the appointment of the first candidate for the only post in respect of which the consideration came to be made and select panel prepared, the panel ceased to exist and has outlived its utility and, at any rate, no one else in the panel can legitimately contend that he should have been offered appointment either in the vacancy arising on account of the subsequent resignation of the person appointed from the panel or any other vacancies arising subsequently. The circular order dated 22-3-1957, in our view, relates to select panels prepared by the Public Service Commission and not a panel of the nature under consideration. That apart, even as per the circular orders as also the decision relied upon for the first respondent, no claim can be asserted and countenanced for appointment after the expiry of six months. We find no rhyme or reason for such a claim to be enforced before courts, leave alone there being any legally protected right in the first respondent to get appointed to any vacancy arising subsequently, when somebody else was*

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> *appointed by the process of promotion taking into account his experience and needs as well as administrative exigencies.* ***(Emphasis supplied)***

18. Further, a similar sort of order has even been passed by this court in LPA No. 1398 of 2013, which is quoted below:

> *…….here is a vacancy subsisting because of resignation of one of the selected candidates now is of no avail because law is well settled in this regard even by the Apex Court that <u>any vacancy caused after joining and resignation cannot be used for the same to be filled up by any candidate from the panel</u> as the panel life comes to an end after the appointment process is over.* ***(Emphasis supplied)***

19. Also, in an order passed by this court vide CWJC No. 7481 of 2014, which clearly demarcates that any future vacancy will have to be filled in future exercise for appointment and according to future rules and regulations.

> *"In addition to that, no appointment is required to be made on any post now after the cut-off date, which was indicated by the State Government and which is reflected even from the communication contained in Anenxure-3. <u>Such vacancies now will be required to be filled up against future exercise for appointment.</u> In addition to that, no person can be appointed as a Panchayat Teacher unless he or she qualifies the Teacher Eligibility Test, which is mandatory."*

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20. Thus, in light of the aforementioned judgments of the Hon’ble Apex Court and this Court, and upon due consideration of the facts and circumstances of the present writ petitions, I am of the considered view that the recruitment process for the first phase and second phase of the 2006 and 2008 appointment was conclusively completed by the year 2010. The petitioners in the present case were applicants under the first and second phase of recruitment for the said post. It is, therefore, evident from the judgments rendered by the Hon’ble Apex Court and this Court that the impugned orders passed by the District Appellate Authorities on various dates, allowing the petitioners' claims, are in direct contravention of the settled legal principles laid down through the precedents. The impugned orders are in clear violation of Articles 14 and 16 of the Constitution of India, rendering them legally unsustainable.”

21. Furthermore, had the District Appellate Authorities deemed it appropriate to fill up the vacancies from the 2006 and 2008 appointment panel, the principles of fairness and equality would have necessitated the consideration of all candidates from the first and second phase of the 2006 and 2008 recruitment process. The authorities could not have arbitrarily excluded other eligible candidates based on a mere presumption that they were either

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disinterested in employment or had forfeited their rights by not approaching the District Appellate Authorities. Such an approach would be manifestly unjust and in violation of the principles enshrined under Articles 14 and 16 of the Constitution of India.

22. Furthermore, in the present case, if the District Appellate Authorities had found merit in the petitioners' claims for appointment, the matter ought to have been referred to the Appointment Committee/Employment Committee, which is the competent authority vested with the power to make such appointments. The failure to adhere to this procedural requirement renders the decision of the District Appellate Authorities legally unsustainable. In this regard, it is a well-settled principle of law, as consistently reiterated by the Hon'ble Apex Court in a catena of decisions, that actions prohibited directly cannot be effectuated indirectly, as encapsulated in the Latin maxim *"quando aliquid prohibetur ex directo, prohibetur et per obliquum,"* meaning *"that which is prohibited directly cannot be achieved indirectly."*

23. With respect to the jurisdiction of the District Appellate Authorities, it is imperative to underscore that the Learned District Appellate Authorities lacked the jurisdiction to entertain claims arising from the first and second phase of the 2006 and

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2008 recruitment process respectively. During that phase, the competent authority to adjudicate complaints was the Block Development Officer (BDO), as the District Appellate Authorities had not yet been duly constituted at that time. This jurisdictional limitation is further reinforced by the judgment in LPA No. 984 of 2014, wherein this Court categorically held that:

> *The learned Single Judge further held, keeping in view the scheme of the rules and the manner in which the forum of appellate authority, the B.D.O., was replaced by the Tribunal and the time when it was done would show that the interference by the B.D.O. was in respect of first phase of the appointment process. When second phase appointment process started, the power of B.D.O. was taken away and vested in the Tribunal. All pending matters before the B.D.O. were then transferred to the Tribunal. Therefore, the scheme rightly appreciated by the learned Single Judge was that the Tribunal was to interfere only with matters of second phase appointments and matters pending in relation to the first phase of appointments. In other words, Tribunal was not competent to entertain grievances for the first time in respect of the first phase of appointments which had been completed before the Tribunal was constituted. At that time, it was the B.D.O. who was the competent authority. This reason appeals to us and we accept that this ground for holding in favour of the writ Petitioners and as against the appellant in this appeal can also be supported by another reason i.e. the selection process and the appointment took place in the year 2007 and the challenge to it was made before the Tribunal only in the year 2011, though the appellants pleads that he had immediately represented or protested before the B.D.O., the Collector and others. There are no materials contemporaneous to substantiate such submissions. If there was any matter pending before the B.D.O., then it would have been transferred to the Tribunal.*

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(Emphasis supplied)

24. Henceforth, under these circumstances, the District Appellate Authorities ought not to have adjudicated the matter or directly appointed the petitioners solely on the basis of an appeal filed before them. The said authority was not the appropriate forum vested with the jurisdiction to make appointments to the post in question. Any grievance pertaining to the first phase of the 2006 appointment process was required to be adjudicated first by the Block Development Officer (BDO), followed by the appropriate appellate authority, in accordance with the prescribed legal framework. Consequently, the action of the District Appellate Authorities in bypassing the due process and usurping the jurisdiction of the competent appointing authority is ultra vires and legally unsustainable. The impugned action is, therefore, bad in law and is liable to be declared void ab initio. Thus, Issue No.I is decided against the petitioners.

25. Now, coming to the Issue No.II. From perusal of the pleadings, it is evident that the appointment process for the first phase of 2006 and second phase of 2008 was concluded in the year 2007 and 2010 respectively. However, the petitioners inexplicably delayed the filing of their appeals before the District Appellate Authorities for a period exceeding six or eight years.

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Notably, the present case is not one where the petitioners were overlooked in favor of another candidate; rather, it pertains to appointments on posts that became vacant in 2012. Despite the occurrence of vacancies in 2012, the petitioners further delayed approaching the District Appellate Authorities for an additional three to four years. It is significant to underscore that the petitioners have failed to provide any justification for such an inordinate delay or to demonstrate any compelling circumstances that prevented them from promptly seeking redressal.

26. Furthermore, in their appeal before the District Appellate Authorities, the petitioners deliberately omitted to implead the District Programme Officer, District Education Officer, and other relevant officials of the Education Department as necessary parties. This calculated omission resulted in a failure to present a comprehensive and accurate account of the matter before the adjudicating authority. Under these circumstances, the respondents, being directly affected by the impugned orders, had every right to challenge the same before the State Appellate Authority as aggrieved parties. The fact that they were not made parties in the proceedings before the District Appellate Authorities further underscores the deliberate attempt by the petitioners to suppress pertinent policies, rules, and directives

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issued by the respondent authorities. Such concealment of material facts and circumvention of due process cannot be countenanced under law.

27. Thereafter, it is imperative to refer to the observations made by the State Appellate Authority in one of the cases, specifically Appeal No. 132/2021, which meticulously delineates the state of affairs and prevailing circumstances following the closure of the first phase of appointment in the year 2007. The findings of the State Appellate Authority provided the critical insights into the procedural and legal framework governing the appointment process, thereby reinforcing the factual and legal position in the present matter.

> *In this connection, this Authority is also tempted to consider letter no. 1385 dated 21.12.2018 written by Director, Primary Education to Arun Kumar Sinha, Presiding Officer of District Appellate Authority, Gopalganj. This letter mentions that more than 100 orders have been passed by that Presiding Officer against departmental rules. A number of cases of 2015 and 2016 have been quoted next, in which the department had found that such orders had been passed. In particular it has been stated that orders are being passed regarding appointment on post falling vacant due to resignation of a selected candidates in complete violation of orders of Hon'ble High Court and Supreme Court of India. This Authority has considered this letter to show the state of affairs that was reported to be prevailing in this respect at that point of time. It may be noted that the present impugned order also relates to appointment on a post falling vacant due to resignation of a selected teacher*

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> *and this order has been passed by the same Presiding Officer to which the above said letter was addressed. Also, it relates to the same period. This Authority feels that in deciding the maintainability of this appeal, it is the most important point to be considered that it is the duty of any court of law to ensure that no benefit goes to anyone involved in such racket of illegal appointment. Obviously, it is a case of concealment and misrepresentation by the applicants, concealment and misrepresentation by Panchayat Secretary and Mukhiya and an equally inappropriate act of the District Authority. It is a massive fraud played upon the society.*

28. In light of the aforesaid facts and circumstances, it is my considered opinion that the appeal preferred by the Petitioners before the District Appellate Authorities is barred by limitation as they have failed to provide any cogent justification or plausible explanation for the inordinate delay in approaching the District Appellate Authorities. In the absence of any satisfactory reasoning for such a prolonged lapse, the appeal is rendered unsustainable in law.

29. Now, with respect to the issue of condonation of delay in filing the appeal before the State Appellate Authority by the Respondents, I am of the considered view that the same has been extensively discussed by the Hon'ble Apex Court in the case of ***Collector (Land Acquisition) v. Katiji, reported in (1987) 2 SCC 107 at page 108***. The observations made therein are significant in determining the approach towards condonation of delay, wherein

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the Hon'ble Court has underscored that substantial justice must prevail over technical considerations, and that a pragmatic and just approach should be adopted while dealing with delay in filing the appeals. Accordingly, the principles laid down in the aforementioned judgment shall govern the present matter. For the sake of reference, I may quote the relevant extracts of the aforesaid judgment of the Hon'ble Apex Court.

> *3. The legislature has conferred the power to condone delay by enacting Section 5 [Any appeal or any application, other than an application under any of the provisions of Order XXI of the Code of Civil Procedure, 1908, may be admitted after the prescribed period if the appellant or the applicant satisfies the court that he had sufficient cause for not preferring the appeal or making the application within such period.] of the Indian Limitation Act of 1963 in order to enable the courts to do substantial justice to parties by disposing of matters on "merits". The expression "sufficient cause" employed by the legislature is adequately elastic to enable the courts to apply the law in a meaningful manner which subserves the ends of justice — that being the life-purpose for the existence of the institution of courts. It is common knowledge that this Court has been making a justifiably liberal approach in matters instituted in this Court. But the message does not appear to have percolated down to all the other courts in the hierarchy. And such a liberal approach is adopted on principle as it is realized that:*
>
> *"1. Ordinarily a litigant does not stand to benefit by lodging an appeal late.*
>
> *2. Refusing to condone delay can result in a meritorious matter being thrown out at the very threshold and cause of justice being defeated. As against this when delay is condoned the highest that*

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can happen is that a cause would be decided on merits after hearing the parties.

3. "Every day's delay must be explained" does not mean that a pedantic approach should be made. Why not every hour's delay, every second's delay? The doctrine must be applied in a rational common sense pragmatic manner.

4. When substantial justice and technical considerations are pitted against each other, cause of substantial justice deserves to be preferred for the other side cannot claim to have vested right in injustice being done because of a non-deliberate delay.

5. There is no presumption that delay is occasioned deliberately, or on account of culpable negligence, or on account of mala fides. A litigant does not stand to benefit by resorting to delay. In fact he runs a serious risk.

6. It must be grasped that judiciary is respected not on account of its power to legalize injustice on technical grounds but because it is capable of removing injustice and is expected to do so.

Making a justice-oriented approach from this perspective, there was sufficient cause for condoning the delay in the institution of the appeal. The fact that it was the "State" which was seeking condonation and not a private party was altogether irrelevant. The doctrine of equality before law demands that all litigants, including the State as a litigant, are accorded the same treatment and the law is administered in an even-handed manner. There is no warrant for according a step-motherly treatment when the "State" is the applicant praying for condonation of delay. In fact experience shows that on account of an impersonal machinery (no one in charge of the matter is directly hit or hurt by the judgment sought to be subjected to appeal) and the inherited bureaucratic methodology imbued with the note-making, file-pushing and passing-on-the-buck ethos, delay on its part is less difficult to understand though more difficult to approve. In any event, the State which represents the collective cause of the community, does not deserve a litigant-non-grata status. The courts therefore have to be informed with the spirit and

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> *philosophy of the provision in the course of the interpretation of the expression "sufficient cause". So also, the same approach has to be evidenced in its application to matters at hand with the end in view to do even-handed justice on merits in preference to the approach which scuttles a decision on merits. Turning to the facts of the matter giving rise to the present appeal, we are satisfied that sufficient cause exists for the delay. The order of the High Court dismissing the appeal before it as time-barred, is therefore, set aside. Delay is condoned. And the matter is remitted to the High Court. The High Court will now dispose of the appeal on merits after affording reasonable opportunity of hearing to both the sides.* ***(Emphasis supplied)***

30. As, far as an appeal by the "State" is concerned before the State Appellate Authority this court takes the reference of the guidelines given by the Hon'ble Apex Court in the case of ***State of Haryana v. Chandra Mani*****,** reported in **(1996) 3 SCC 132 at page 138.**

> *11. It is notorious and common knowledge that delay in more than 60 per cent of the cases filed in this Court — be it by private party or the State — are barred by limitation and this Court generally adopts liberal approach in condonation of delay finding somewhat sufficient cause to decide the appeal on merits. It is equally common knowledge that litigants including the State are accorded the same treatment and the law is administered in an even-handed manner. When the State is an applicant, praying for condonation of delay, it is common knowledge that on account of impersonal machinery and the inherited bureaucratic methodology imbued with the note-making, file-pushing, and passing-on-the-buck ethos, delay on the part of the State is less difficult to understand though more difficult to approve, but the State represents collective cause of the community. It is axiomatic that decisions are taken by officers/agencies*

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proverbially at slow pace and encumbered process of pushing the files from table to table and keeping it on table for considerable time causing delay — intentional or otherwise — is a routine. Considerable delay of procedural red-tape in the process of their making decision is a common feature. Therefore, certain amount of latitude is not impermissible. If the appeals brought by the State are lost for such default no person is individually affected but what in the ultimate analysis suffers, is public interest. The expression "sufficient cause" should, therefore, be considered with pragmatism in justice-oriented approach rather than the technical detection of sufficient cause for explaining every day's delay. The factors which are peculiar to and characteristic of the functioning of the governmental conditions would be cognizant to and requires adoption of pragmatic approach in justice-oriented process. The court should decide the matters on merits unless the case is hopelessly without merit. No separate standards to determine the cause laid by the State vis-à-vis private litigant could be laid to prove strict standards of sufficient cause. The Government at appropriate level should constitute legal cells to examine the cases whether any legal principles are involved for decision by the courts or whether cases require adjustment and should authorise the officers to take a decision or give appropriate permission for settlement. In the event of decision to file appeal needed prompt action should be pursued by the officer responsible to file the appeal and he should be made personally responsible for lapses, if any. Equally, the State cannot be put on the same footing as an individual. The individual would always be quick in taking the decision whether he would pursue the remedy by way of an appeal or application since he is a person legally injured while State is an impersonal machinery working through its officers or servants. Considered from this perspective, it must be held that the delay of 109 days in this case has been explained and that it is a fit case for condonation of the delay. ***(Emphasis supplied)***

31. In another judgment of Hon'ble Supreme Court passed in Civil Appeal no. 2474 of 2012, wherein the Hon'ble Court's

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observation mentioned in para 12 and 13 is reiterated below herein in the words of Hon'ble Apex Court-

> *12) ..... Though we are conscious of the fact that in a matter of condonation of delay when there was no gross negligence or deliberate inaction or lack of bonafide, a liberal concession has to be adopted to advance substantial justice, we are of the view that in the facts and circumstances, the Department cannot take advantage of various earlier decisions. The claim on account of impersonal machinery and inherited bureaucratic methodology of making several notes cannot be accepted in view of the modern technologies being used and available. The law of limitation undoubtedly binds everybody including the Government.*
>
> *13) In our view, it is the right time to inform all the government bodies, their agencies and instrumentalities that unless they have reasonable and acceptable explanation for the delay and there was bonafide effort, there is no need to accept the usual explanation that the file was kept pending for several months/years due to considerable degree of procedural red-tape in the process. The government departments are under a special obligation to ensure that they perform their duties with diligence and commitment. Condonation of delay is an exception and should not be used as an anticipated benefit for government departments. The law shelters everyone under the same light and should not be swirled for the benefit of a few.*

32. Thereafter, this Court seeks recourse to another judgment delivered by the Hon'ble Apex Court in Civil Appeal No. 8183-8184 of 2013. In this judgment, various precedents set by the Hon'ble Apex Court have been referred to, and based on those, a comprehensive list of broad principles governing the law of

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limitation has been enumerated in paragraph 15 of the judgment. Notably, points (xi) to (xiii) of these principles hold overriding significance, as they establish the supremacy of substantive justice over technicalities and emphasize a liberal approach in matters concerning condonation of delay. Following are notable points mentioned by the Apex Court in the aforesaid case -

> *15. From the aforesaid authorities the principles that can broadly be culled out are:*
>
> *(i) There should be a liberal, pragmatic, justice oriented, non-pedantic approach while dealing with an application for condonation of delay, for the courts are not supposed to legalise injustice but are obliged to remove injustice.*
>
> *(xi) It is to be borne in mind that no one gets away with fraud, misrepresentation or interpolation by taking recourse to the technicalities of law of limitation.*
>
> *(xii) The entire gamut of facts are to be carefully scrutinized and the approach should be based on the paradigm of judicial discretion which is founded on objective reasoning and not on individual perception.*
>
> *(xiii) The State or a public body or an entity representing a collective cause should be given some acceptable latitude.* ***(Emphasis supplied)***

33. The eminent jurist *Salmond*, in his treatise *Jurisprudence*, has aptly stated that *"the laws come to the assistance of the vigilant and not of the sleepy."* Further the law of limitation, being a fundamental principle of legal discipline, applies uniformly to all, including the Government and its various

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instruments. However, it is evident that the principle of adopting a justifiably liberal approach in certain cases has not effectively percolated down to the administrative mechanisms. Thus, in light of the aforementioned legal precedents, I find that the order in question unequivocally establishes that, while appeals filed by the State may be dismissed on grounds of delay attributable to the default of an officer or employee, the ultimate casualty in such instances is public interest. Public interest, being a paramount consideration in the exercise of judicial discretion conferred by relevant statutes, necessitates that some reasonable latitude be extended to the State in matters where the delay is neither mala fide nor indicative of gross negligence.

34. Henceforth, as previously observed, the present case is one among several instances wherein concealment, misrepresentation, and fraudulent conduct have been perpetrated by the Petitioners in collusion with the Panchayat authorities. Therefore, in view of the well-established principles enunciated by the Hon’ble Apex Court, as cited hereinabove, this Court finds that the State Appellate Authority has rightly exercised its discretion in condoning the delay in filing the appeal by the Respondent Authorities. The said Appellate authority has appropriately adjudicated the matter on its merits, ensuring that

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justice is not defeated by procedural technicalities, particularly in cases where fraud and misrepresentation vitiate the claims of the Petitioners. Thus, Issue No.II is also decided against the petitioners.

35. Now, coming to the last issue i.e. Issue No.III. As elaborately discussed herein above, this Court is of the considered view that Letter No. 465, dated 09.07.2012, was issued by the Principal Secretary of the Education Department well before the Petitioners filed their appeals before the District Appellate Authorities. Moreover, it is a well-settled principle of law that "No one stands above the law," and the term "Law" has been inclusively defined under Article 13(3)(a) of the Constitution of India as-

> *(a) "law" includes any Ordinance, order, bye-law, rule, regulation, notification, custom or usage having in the territory of India the force of law;*

And, the Article 13(3)(b) of the Constitution specifically provides the meaning of "Laws in force" as mentioned below-

> *(b) "laws in force" includes laws passed or made by a Legislature or other competent authority in the territory of India before the commencement of this Constitution and not previously repealed, notwithstanding that any such law or any part thereof may not be then in operation either at all or in particular areas.*

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Moreover, according to the Black Law Dictionary – the term *"Rule of Law"* defined as "*A legal principle, of general application, sanctioned by the recognition of authorities, and usually expressed in the form of a maxim or logical proposition*."

36. Thereafter, in the present facts and circumstances of the case, once a letter has been issued by a competent authority, it assumes binding force upon all concerned, as the overarching principle that "no one is above the law" comes into immediate effect. Moreover, the issuance of such a letter by a competent authority brings it within the ambit of "law" as defined under Article 13(3)(a) of the Constitution of India, thereby reinforcing its character as an instrument of the rule of law. In light of this constitutional mandate, any action or claim that runs contrary to the established legal framework is legally untenable and cannot be sustained. Furthermore, upon the issuance of the said letter, the District Appellate Authorities were legally obligated to adhere to its directives. However, in the instant case, the District Appellate Authorities failed to consider and apply the directives contained therein while adjudicating the appeals filed by the Petitioners. This glaring omission has been extensively examined and critiqued by the State Appellate Authority in its impugned order. Consequently, it is evident that the District Appellate

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Authorities committed a grave legal error by disregarding and failing to accord due consideration to Letter No. 465, dated 09.07.2012, while rendering its decision.

37. Thereafter, I find it relevant herein to make a reference of another case, bearing CWJC No. 12593 of 2018, wherein the order dated 30.08.2022, dealing with a similar subject matter, assumes significance. The relevant paragraph of the said judgment is pertinent to be quoted herein.

> *The question whether the vacancy would relate to the year 2008 is required to be examined. If a person obtains appointment by fraudulent means and continues on the post years together like in the present case, the said teachers were terminated in the year 2015 or so, whether the vacancy can be treated to have fallen vacant in 2008.*
>
> *In the opinion of this court, the vacancy would not relate back to the year of recruitment. The selections are made by a direct recruitment. A person who holds post and illegally occupies it, therefore, as and when he is removed or resigns voluntarily, the post falls vacant on that particular day and would be available for direct recruitment for subsequent years.*

38. In view thereof, since the new recruitment rules came into force after 2012, any vacancy arising in the year 2015 due to voluntary resignation of an individual who had secured appointment through legal means, would be deemed to have fallen vacant at that point in time. Consequently, such vacancies must be filled strictly in accordance with the 2012 recruitment

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rules or any other rules prevailing at the time the vacancy arises. As a result, the claims of individuals who had applied during the initial appointment process would not subsist, as the selection process must conform to the legal framework in force at the time of the vacancy rather than the rules that existed at the time of the initial appointment. Thus, Issue No.III is decided against the petitioners.

39. Considering the facts and circumstances of the case and the precedents as discussed herein above, I found that the State Appellate Authority has rightly allowed all the appeals preferred by the respondents and the same are upheld. In the result, all these writ petitions are dismissed.

40. Interlocutory Applications, if any, shall also stand disposed of.

(Anjani Kumar Sharan, J)

Trivedi/-

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